also depend on them to discharge it as best as they could

DR. K. MATHEW KURIAN: Please allow me to make one interruption. The suggestion by Mr Niren Ghosh was not for this particular incident only. An all-Party parliamentry committee could look into the whole question of running of the coalmines on the nationalised pattern in view of the fact that coal is the most precious material today.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY). That question he has already dealt with.

SHRIT A PAI: This is quite a different suggestion. I would certainly like to be advised by any Member, in any part of the House I am sure most of them who have been connected with the coal industry in one capacity or the other might be able to advise me much more intimately but whether a committee should be constituted for this purpose I shall certainly take it into consideration and come to a decision.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY) Next business Shri Nawal Kishore

MOTION RE TWENTIETH REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEAR 1970-71—

contd

SHRI NAWAL KISHORE (Uttar Pradesh) Shri Mirdha wants to say something.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY). Yes, Mr. Mırdha

SHRI RAM NIWAS MIRDHA: Madam, Shri Kumbhare during his speech mentioned about the action-taken statement on this Report. So, with your permission, I would

like to inform him and the other Members of this House that five copies of the action taken statement on the Twentieth Report have been placed in the Parliament Library.

श्री नवल किशोर (उत्तर प्रदेश) उपसभाध्यक्ष महोदया, मुझे इस बात की बडी तकलीफ है कि आज हिन्दुस्तान की आजादी के 26 साल के बाद भी शेडयुल्ड कास्ट्रम ग्रौर शेड्युल्ड ट्राइब्स के सबध मे इस हाउस को, इस सदन को वाद-विवाद करने की जरूरत पड आई है। हम यह समझत थे कि देण की आजादी के बाद, जब हमारा सविधान बना, देश इतनी तेजी से आगे बढेगा कि छुप्राछ्त ग्रौर ऊचनीच का जो भाव हमारे समाज मे ह, जो सदियो से कोढ की तरह हमारे समाज को ग्रसित करता रहा है, यह खत्म हो जाएगा, जा आर्थिक विषमताए है, वे भी बहुत हद तक समाप्त हो जाएगी, मगर आज 26 माल के बाद यद्यपि यह सही है इस बीच म काफी काम हुए है, यह मै नहीं कहता, नहीं हुआ है, लेकिन फिर भी आज की स्थिति में जिस हद तक सुधार हम चाहते थे उस हद तक सुधार नही हुम्रा है। मिर्धा साहब जब अपनी वात कह रहे थे, उन्होंने कहा कि हमने प्रि-एग्जा-मिनेशन ट्रेनिंग सेन्टर्स बनाए है, यह अच्छी बात है, उसके लिए में उनको बधाई भी देता हू। यह भी उन्होने बताया कि आई० ए० एस० ग्रौर आई० एफ० एम० ग्रौर जो सेन्ट्ल क्लास वन् मर्विसेज हे उनमे करीब-करीब जो शेडयुल्ड वास्ट्म शेडयुल्ड ट्राईब्स का जा कोटा है रिजर्वेशन का, सरक्षण का वह पूराहो चुकाहै। मगर मै एक बात जानना चाहता हू मिर्धा माहब से--क्लाम वन् की बात ठीक है---भगर यह जो क्लास 3 ग्रौर क्लास 4 जिसको कहते ह, जो ग्रेड भ्री ग्रीर ग्रेड फोर के एम्प्लाइज है, उनके बारे में स्थित क्या है ? क्योंकि 26 साल से, एक जमान से माग आती थी, पहले से भी इस बात की माग थी--ग्रार म समझता ह, इसमे तथ्य भी था, क्योंकि हमारा भी एड्मिनिस्ट्रेशन का थोड़ा बहुन अनुभव है-कि जो हायर सर्विसेज थी, उनके बारे में कहा [थी नवल किशोर]

जाता था कि उनके अन्दर अच्छे कैन्डिडेट्स नही मिलते, लेकिन जो छोटी सर्विसेज है। जैसे कि आपके रेलवेज में एम्प्लाइज होते है, आपके पब्लिक सेक्टर मे हाते है, जहा कोई खास स्पेशल योग्यताए या क्वालिफिकेशन्म की स्नावश्यकता नही होती है, वहा उनका कोटा पूरा क्यो नही होता ? क्यो यह चीज एक जमाने से चली आती है, हालािक मै आपको यह बताऊ कि करीब-करीब 9 करोड से ज्यादा की तादाद हमारे देश में हरिजनो की, शेड्यूल्ड कास्ट्म एण्ड ट्राइब्स की है, इस तरह से उनमें 2--4 हजार आदिमयो को आप एब्जार्व कर भी दे, तो भी मै नहीं समझता उससे उनकी जनरल आर्थिक स्थिति सम्भल जाएगी। मै नही जानता मिर्धा साहब का क्या विचार है, लेकिन मुझे तो यह भी लगता है यह जो रिजवेंशन है यह एक स्पून-फीडिंग है। मै नहीं जानता मेरे दोस्तो के खयालात क्या है, लेकिन फिर भी आन द पौइन्ट आफ नाट बीइन्ग मिस-अन्डरस्टुड, मै यह कहना चाहता हू कि मेरी यह फीलिंग है कि यह जो आपका काटिन्युएशन है--रिजर्वेशन आप रखिए-- मै इसके अगेन्स्ट नहीं ह, लेकिन इसमे उनमे कोई स्वावलम्बन की भावना तेजी से पैदा हो, मुझे इसके ग्रदर भी शक है, क्योंकि मुझे ऐसा लगता है कि यह आपका रिज-र्वेशन भी आहिस्ता-आहिस्ता व्हेस्टेड इन्टरेस्ट बनता जाता है। मिर्धा साहब को मै याद दिलाऊ कि जिस समय मैने निगाह डाली दो-चार दफा, अपने स्टेट मे भी ग्रौर अपने स्टेट के बाहर भी, तो मुझे लगा कि कुछ ऐसी फैमिलीज है जो कुछ पहले जमाने मे आगे आ गई, जैसे कुछ एक फैमिलीज या तो एम०पीज है या एम० एल० एज है, दूसरे वह कि जो लडके आई० ए० एस० मे आ गए, उनके बारे में क्या मिर्घा साहब मेरे दोस्तो की राय जान कर यह कोशिश करेगे कि आई० ए० एस० मे आने के बाद कम से कम उस आदमी को डि-शेड्यल्ड कर दिया जाए, क्योकि कोई जस्टिफिकेशन नहीं है जब एक आदमी टॉप के उत्तर आ गया तब भी पूरानी श्रेणी मे रह

जाए। मुझे कभी-कभी अजीव सी बात लगती है कि एक गरीब ब्राह्मण का बेटा फीस नही माग सकता, लेकिन एक सेन्टर के मिनिस्टर के बेटे की फीस माफ होगी । क्यो माफ होगी ? तो मैने केवल सकेत मात्र यह बात कही कि कम से कम जो लोग ममाज के ऊपर उठकर आ जाए, जो क्लाम एक यादो की सर्विस मे आ जाए, उनको कम से कम आहिस्ता-आहिस्ता डि-शड्युल्ड कर दीजिये ताकि वे भी समाज मे इटिग्रेट हो सके। हालािक मै यह बात मानता ह कि इसमे आपको दिक्कत पडेगी, लेकिन मैने इशारा कर दिया है।

Commissoner for Scheduled Castes & Scheduled Tribes

आपने वर्जाफे की बात कही कि हम 70 करोड़ रुपये से भी ज्यादा रुपया इसमे लगाना चाहते है, तो यह एक अच्छी बात है। जो छोटा तबका है अगर उसको आगे बढाते है तो यह एक भ्रच्छी बात है। लेकिन मै यह कहना चाहता ह कि जो बैकवर्ड क्याम है उसको भी हमे हर तरह की सहायता करनी चाहिये, क्योकि बैकवर्ड कोई किसी जाति से नही होता है। मेरा तो कहना यह है कि हमारे समाज मे जो गरीब तबका है, उनको भी वजीफा दिया जाना चाहिये ताकि वे भी समाज मे अपने को ऊचा उठा सके।

आपने बताया कि ट्राइबल्स के लिए ब्लाक बनाये जायेगे। यह बात ठीक है ग्रौर मै इस बात की डिटेल मे जाना नही चाहता हु। एक बात आप देखिये ग्रौर वह आपकी किनाब मे भी है। प्लानिंग कमीशन ने यह माना है कि 44 प्रतिशत आबादी हिन्दुस्तान की ऐसी है जो अपना जीवन नीचे स्तर पर काट रही है। क्या आपने पता लगाया कि गेड्यूल्ड कास्ट ऋौर शेड्यूल्ड ट्राइब्स में से कितने प्रतिशत लोग ऐसे आते है ? भेरा तो अपना यह ख्याल है कि मेजा-रिटी शेड्यूल्ड कास्ट ग्रौर शेड्यूल्ड ट्राइब्स वालो की होगी। तो मै यह जानना चाहना ह कि आप इस तरह के लोगों के लिए क्या कर रहे है?

हमारे देशम 1 करोड़ 27 हजार आर्गनाइज्ड लंबर है ग्रौर इनकी तादाद इननी है कि वे ट्रेन बन्द कर मकते है, कारखाते बन्द कर सकते है। आप इन लोगो की तनख्वाह तो बढ़ाते ही चले जा रहे है. मगर जो भूमिहीन किसान है, जो भूमिहीन मजदूर है, जिनकी तादाद बहुत ज्यादा है, जिनमे शेड्यूल्ड कास्ट ग्रीर शेड्यूल्ड ट्राइब्स के लोगो की तादाद बहुत ज्यादा है, जिनमे शेड्यूल्ड कास्ट ग्रीर शेड्यूल्ड ट्राइब्स के लोगो की तादाद बहुत ज्यादा है, जिनकी कोई सगठित यूनियन नही है, न कोई आर्गनाइ-जेशन ही है, उनको मिनिमम बेजेज देने के बारे मे आपने अभी तक कुछ नही किया है, न उनकी बेज फिक्म की है ग्रीर जो कुछ भी उनके लिए किया गया है, उसको आप अच्छी तरह से इम्पलीमेट नहीं कर पाये हे।

श्री मिर्धा साहब एक योग्य व्यक्ति है, मेरे दोस्त है, लेकिन उनकी याद-दिहानी के लिए मे फिर उनका ध्यान खीचना चाहता हु।

SHRI N. H. KUMBHARE: To refresh their memory.

SHRI NAWAL KISHORE: Article 38 says:

"The State shall strive to promote the welfare of the people by securing and protecting as effectively as it may a social order in which justice social, economic and political, shall inform all the institutions of the national life."

मै मिर्धा साहब से एक बात कहना चाहता हू कि आपने विधान में इस तरह की व्यवस्था की है कि जिनकी उम्र 21 वर्ष की है वे वोट दे सकते है। मैं उत्तर प्रदेश की बात जानता हू। मैं उन क्षेत्रों का नाम नहीं लूंगा, लेकिन कई क्षेत्र ऐसे हैं, कई कम्युनिटीज ऐसी हैं, जिनका मैं यहा पर नाम नहीं लेना चाहता हू; क्यों कि माइब भी इम चीज को अच्छी तरह से जानने है कि वहां पर हरिजनों को आजादी के साथ वोट डालने नहीं देते हैं। वहा पर हरिजनों को आतकित किया जाता है, जिससे कि वे अपने वोट का प्रयोग न कर सके। उन लोगों को इस

तरह से पोलिटिकल ग्रिधिकार होते हुए भी उस ग्रिधिकार को इस्तेमाल करने का कोई साधन नहीं है ग्रीर न ही ग्रापने ग्रिभी तक इस तरह के लोगों के लिए कोई व्यवस्था को है। ग्राधिक स्थिति भी उन लोगों की ग्रिभी तक वैसी ही है जैसे कि पहिले थीं ग्रीर उन्हें ग्रिभी तक गन्दगी के कामों को करने से छुटकारा नहीं मिला है।

इसके बाद मैं ग्रार्टिकल 39 (ए) में ग्राता हू।

"That the citizens, men and women equally have the right to an adequate means of livelihood."

सेक्शन 32, 34 ग्रीर 35 में जहां पर मिनिमम नैसेमिटीज की बात कही है उसको ग्रापने 1975 तक बढ़ा दिया है। पहिले ही से इन लोगों के लिए मिनिमम नैसेमिटीज की व्यवस्था थी ग्रीर ग्रव ग्रापने 10 साल ग्रीर बढ़ा दिया है।

ग्रब ग्राप 'ई' मे देखे ---

"That the health and strength of workers, men and women, and the tender age of children are not abused and that citizens are not forced by economic necessity to enter avocations unsuited to their age."

'एफ' मे यह कहा गया है-

"That childhood and youth are protected against exploitation and against moral and material abandonment."

ग्राप घरा मे देखते है कि जो घरेलू नौकर है, वे छोटी उम्र के होते है । 12-14 साल के होते हैं श्रीर वे ज्यादातर शेड्यूल्ड कास्ट ग्रीर शेड्यूल्ड ट्राइब्स के ही होते है, मगर इन लोगों के लिए कोई कानूनी ब्यवस्था नहीं है । ग्रापने सरकम में जो लेडीज काम करती है, उनको मैटर्निटी बैनीफिट तो दे दिया है । इस बारे में मुझे कोई शिकायन नहीं है ग्रीर यह ग्रापने एक ग्राच्छा काम किया है । लेकिन मैं यह कहना

Shri Nawal Kishore

चाहता ह कि जो श्रौरते खेतो मे काम करती है, उनके लिए श्रापने मैटीनटी बैनीफिट के लिए क्या व्यवस्था की है ? श्राज हमें स्वतन्न हुए 26 साल हो गये है श्रौर मै इस बात की श्रोर मिर्धा जी का ध्यान दिलाना चाहता ह ।

"41. The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age sickness and disablement, and in other cases of undeserved want."

श्रापने ग्रोल्ड एज पेशन तो कर दी है। हर स्टेट के ग्रन्दर है या नहीं, यू०पी० के ग्रन्दर तो है 75 साल से ऊपर वालों के लिए। ग्रापने एज्केशन की बात कही है। कम्पलसरी एज्केशन शडय्ल्ड कास्ट्स एड ट्राइब्स के लिए भी नहीं है, ग्रौरो [की बात तो छाड दे। 42 में कहा गया है।

"42 The State shall make provision for securing just and humane conditions of work and for maternity relief"

'हय्यूमैंन कन्डीशन्म' में किम तरह वाम किया जा रहा है। मैने इन आर्टिकल्म को इमलिए कोट किया च्कि इनका बहुत बडा वास्ता है शेड्यूल्ड कास्ट्म एड ट्राइब्स से, क्योंकि वे वीकर सिक्शन है। आर्टिकल 46 श्रौर 47 पटने के बाद [मैं दूसरी बाते कहूगा।

"46 The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.

47 The State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties and, in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks

and of drugs which are injurious to health"

मिर्घा साहब, मुझे बडा अफसोस है, शायद आप भी नहीं पीते, मैं भी नहीं पीता, लेकिन महा-राष्ट्र मे जहा गाधी जी पैदा हुए थे—उस समय महाराष्ट्र स्रौर गुजरात एक था---हमने प्राहि-बिशन को खत्म कर दिया, 21 साल के हर बालिग को यह हक है कि उसको शराब पीने का परिमट मिल सकता है, लेकिन बदिकस्मती मे--वुम्बारे माहब मझे माफ करेगे--यह गौक आज हर आदमी में बढ़ गया है भ्रौर इसका मबसे ज्यादा असर उन छोटे भाइयो पर पडता है जिनकी आमदनी कम है, जिनमे शेडयल्ड कास्टस एड शेड्युल्ड ट्राइब्स के भाई काफी शामिल है। कुछ दिनो के बाद तो शायद गाधी जी का नाम लेना भी प्रतित्रियावाद का एक सब्त हो जाएगा इस देण के अन्दर। खादी तो आपने खत्म कर दी। मिर्धा माहब, आप तो खादी पहनते है, लेकिन आपवे मिनिस्टर खादी पहनने वाले हे मेन्ट्ल केबिनेट मे। मुझे बडी खुशी हुई जब आपकी वर्किंग कमेटी में एक प्रपोजल ग्राया था--पता नही प्राइम मिनिस्टर ने उसे क्यो नही स्वीकार किया-जिसमे यह था कि खादी खत्म कर दी जाय ग्रीर शराब पीने की छुट दे दी जाय। मैने कहा बढिया, गाधी जी की सच्ची प्रतिनिधि काग्रेम ग्रब बनने वाली है। यह हालत हो गई है।

श्रव देखिए 'एट्रामिटीज श्रान हरिजन्म"। श्राप गुजरात को ले, श्रान्ध्र को ले, बिहार को ले, श्राप यू० पी० को ले—यू० पी० बादा जिला तो इस नाम के लिए मशहूर हा गया है—ग्राप हरियाणा का ले, हर जगह से शिकायत श्राती है कि हरिजन भाइया पर जुल्म होता है, श्रत्याचार होता है। इसके माने यह है कि बावजूद हमारी श्रीर श्रापनी वोशिश के समाज में वह इन्टीग्रेशन श्रीर वह भावना उन कमजोर व्यक्तियों के प्रति हम पैदा नहीं कर सके, जो करनी चाहिए थी। मैं यह नहीं कह रहा हू कि यह सब काम गवर्नमेंट ही करेगी, मगर जनमत श्रभी तक तैयार नहीं हो पाया श्रीर उसकी जिम्मेदारी श्रापके प्रति भी बहुत हद तक है।

श्रब श्राप लै लैंड सीलिंग की बात । श्रापने कानून बनाया, ग्रच्छा कानून बनाया । हमने भी कानून बनाया उत्तर प्रदेश में जब 40 एकड की सीलिंग कर दी थी, मगर श्रापको ताज्जब होगा कि 40 एकड़ की सीलिग के बाद भी शायद ही कोई गाव ऐसा होगा, जिसमें किसी हरिजन को जमीन मिली होगी, वरना प्रधान जी के भाई भतीजों के नाम ही जमीन बट गई। श्रब श्रापने सीलिग 18 ग्रीर 27 एकड कर दी। मिर्धा साहब, श्रापके पास इतना बडा पुलिस का महकमा है, श्रपने जमाने में इतना तो कर जाइए कि कम से कम गवर्नमेंट की पोलिसी के मताबिक जो सरप्लस जमीने है उनको हरिजन भाइयो को दिलवा दे। मै एक बात कहना चाहता ह श्रापकी श्राज्ञा से, मै किसी मिनिस्टर का नाम नहीं लेता, मैं भी गया था ब्लन्दशहर, चाहे न हमारी पार्टी के हो या ग्रापकी पार्टी के हो, जितने होशियार मिनिस्टर, एम० पी० ग्रौर एम० एल० ए० थे उन सबने अपनी जमीनों के बेनामी ट्राजेक्शन कर दिए । आप जाइए बुलन्दणहर के अन्दर जो बड़े-बड़े जमीदार थे, जिन्होने काग्रेस की स्राजादी की जग का बरी तरह पिटवाया था वे स्राज बडी-बडी क्रियो पर बैठे है स्रौर भ्रापकी नीतियो का पालन नही करते है। तो भ्राप यह जमीन कहा से देगे ? मैं धन्यवाद देता हू ग्रपने भाई क्रमभारे जी को, उन्होने एक बात कही कि वह चाहते है कि प्रमोणस में लोगों को हताश न होना पडें। लेकिन उन्होने यह भी कहा कि वे योग्य व्यक्तियों को प्रमोशन दिलाना चाहते हैं। अयोग्य व्यक्तियों की वह हिमायत नहीं करते हैं। मैं उनकी ताईद करता हू और उन्हीं के शब्दों को दूसरे शब्दों में कहना चाहता ह कि प्रमोणन मैरिट ग्रौर सीनियोरिटी दोनो चीजो को कबाइन करके होना चाहिए। वहा भी श्रापने गडबड़ की तो वहा भी दिक्कते पैदा हो जायेगी।

उन्होने एक माग की कि जुडिशियल प्रथारिटी बनाई जाए इडिविजुझल ग्रिवासेज को दूर करने के लिए, उनकी यह बात मेरी समझ में नहीं आई, इसीलए कि उसमें काफी दिक्कते होगी। लेकिन इतनी बात सही है कि तहसील लेवल पर, डिस्ट्रिक्ट लेवल पर ऐसी एजेन्सी होनी चाहिए जा इडिविजुल ज्यादितयों को देखे स्रोर उनको दूर करने के लिए काम करे।

यह बान मही है कि अनटचेबिलिटी के बारे मे लोगो मे कुछ कासियसनैस पैदा हुई है। लेकिन आज भी आप इटीरियर मे जाइये, वहा शेड्यल्ड कास्टस ग्रौर टाइब्स के आदमी--मै नही मिर्धा साहब अगर मै कह कि व्याधिया है जहा---आज भी चौधरी माहबान के माथ हरिजन भाई कुर्मी पर बैठ नहीं मकता है, बैठेगा तो उसे अपनी चाद मजबूत करनी पडेगी। मै आपकी भी दिक्कत जानता हु, आप चाहे कि कानुन से इमे दूर कर दे तो वह भी नही कर पायेगे। आज शहरो मे तो थोडी जागृति इस बारे मे हुई है, किन्तु बैकवर्ड एरियाज मे, इटीरियर गावो म जागति नही हुई है।

मुझे इस बात की तकलीफ होती है कि आज
26 साल के बाद भी ऐसे क्षेत्र मौज़द है, जहा
लोगो को पीने का पानी नमीब नही होता ग्रौर
खास तौर से ग्राज भी हरिजन भाइयो की बहुत कम
हिम्मत है कि वह गाव के हर कुए से पानी भर सके।
26 साल के बाद भी हम उन्हे पानी नही पिला सके।

मेरे भाई ने इटर-कास्ट शादी की बात कही। श्राइ-डिया मिर्धा माहब बहुत ग्रन्छा है, ग्राइडिया का जहा तक ताल्लुक है, मैं उसको बड़ा एप्रिशियेट करता हू, मगर समाज की जो स्थिति है वह इटर कास्ट मैरिजेज समाज में बाई फोर्स नहीं हो पाएक क्यों कि और भी कम्यु-निटिज में बाई फोर्स नहीं हा पाती। मिर्धा माहब मैं एक बात ग्राप से कहू कि ग्रनटचेबिलिटी ग्रमग दि अन-टचेबल्स ग्राज है। मैंने गाव में एक बार यह कोशिण की कि बाल्मीकी भाइयों से सबको चाय पिलवा दू, लेकिन 80 परसेट जाटव भाई वहां से खिसक गये। तो यह ग्रनटचेबिलिटी केवल हाइ-कास्ट्म में ही नहीं है, बिल्क लोवर कास्ट्म में भी है।

श्री मान सिंह वर्मा . श्रापने जो स्रर्ताजातीय विवाह की बात कहीं, उसको मैंने बाई फोर्स नहीं कहा है । मैंने कहा कि उसको प्रोत्साहन मिलना काहिए।

श्री नवल किशोर . मैंने ब्रापकी बात को एक्सेप्ट किया है।

[श्री नवल किशोर]

महोदया, तीन बाते कह कर खत्म करता हू । बैंक से कर्जें की जो बात है वह बहुत ग्रच्छी है । मिर्घा माहब मैं ग्रापसे बड़े काम की बात कह रहा हू । ग्रापके लोन मीक्योर हो या ग्रनसीक्योर हो, जब तक आप ग्रनसीक्योर लोन्म सीकर सेक्शन्म को नही देगे, तब तक उनकी उन्नति हाने वाली नही है। हमारे इन भाइयो में तो इनिश्यंटिव कम होता है, एटरप्राइज कम होता है। मेंने अपनी स्टेट मे देखा कि कई हरिजन एस्टेट बने, इन्डस्ट्रीज बने, लेकिन वहा काम हो नहीं पाया लोगो में प्रोत्माहन देने के लिए आप लोन दे यह मुनामिव चीज है।

मकान की बान एक बहुत बडी बान है। आज गावों में, शहरों में, गन्दी वस्तियों में यह बहुत बडी प्रावलम है। में मेहना साहब सें, जो यहा बैठे हुए हैं, सेंट्रल के हाउमिंग मिनिस्तर है, घर देने वाल आदमी है, उनसे रिक्वेस्ट करूगा कि कम से कम आपने इतनी कालानिया बनाई ह—इन्द्रपुरी रामपुरी, मीना पुरी, इम नरह की कालोनिया बनाई है, आप एक कालोनी हरिजना के लिए भी बनाये।

ससदीय कार्य विभाग में राज्य मती (श्री श्रोम् मेहता) नवल पुरी भी बना देगे।

श्री नवल किशोर आप उसका नाम हरिजन कालोनी रख दे तो म आपका मशकर हुगा।

श्राखिरी बात कह कर खत्म करता हू। एक चीज है कि जो ग्रफसरान हमारे हो उनको श्रास्था होनी चाहिए, हमारी स्कीम्स के अन्दर।

श्री नवल किशोर यह मेरा बड़ा कटु प्रनुभव हैं। चाहै खादी की बात लीजिये उसमे भी यही बात है। शाह साहब, ग्राप गुजरात के रहने वाले है। ग्राप मेरी बात सुनिये।

श्री भागाई शाह (गुजरात) में सुन रहा हूं।

श्री नवल किशोर जिन को श्राप खादी का काम देते है उनको उसमे रिच नही होती है। श्राप जिन को हरिजन कल्याण समाज ग्रिधकारी बनाते है, वे खुद छूग्राछ्त के शिकार होते है। तो इस डिपार्ट-मेट को ग्रगर श्राप को रेस्पेक्टिबिलिटी देनी है तो में ग्रापसे दरस्वास्त करूगा कि ग्राप इनको रिजर्वेशन भी दीजिये, ग्रागे बटाइये, मगर जब तक जनरल लेविल पर ये ऊचे नही उठंगे तब तक सो दो मौ ग्रादमियों को क्लाम ट् ग्रौर क्लाम बन कैंडर को मर्विसेज देन से इनका कल्याण होने वाला नही है। ग्रावश्यकता इस बात की है कि समाज के हर वर्ग में जागृति पैदा हा ग्रौर ये समाज का जैसे एक ग्रहूट ग्रग है वैसे ही इनका इटिग्रेशन हो जाये, ग्रमलगानेणन हो जाये ग्रौर वह तब होगा जय यह छूग्राछूत, धर्म कर्म कम हो जाये।

डन शब्दो के साथ मैं मिर्धा साहब से दरख्वास्त करूगा जि द्यापने बहुत ग्रच्छे कदम उटाये है, लेकिन उनमे भौर तेजी लानेकी काशिश की जाये। उनकी जो जेनुइन मागे है, वे पूरी की जाये बशर्ते कि एफिशिएसी भौर डिसिप्लिन को बनाये रखा जा सके।

श्री बलराम दास (मध्य प्रदेश) . उपसभाध्यक्ष महोदय, बडी खुणी की बात है कि स्राज किमश्नर की रिपोर्ट पर हम लोग विचार-विमर्श कर रहे है। मै तो ऐसा मानता ह कि हमने जो गरीबी हटाने का सक्लप लिया है, उसी सकल्प के अन्दर यह एक कार्यत्रम हे शैड्युल्ड कास्ट्म ग्रौर शैड्युल्ड ट्राइब्स को स्रागे बढान ना। कमिश्नर की रिपोट मेरे खयाल से इस बात की रिपार्ट हे कि गरीबी हम कितनी हटा सके है ग्रौर ग्रभी गरीबी कितनी बाकी है। वास्तव मे यदि देखा जाये तो जैसा कि स्रभी नवल किशार जी ने कहा कि हमारे देश मे जितने बिलो पावटी लाइन के लोग है, उनमे ज्यादा से ज्यादा हरिजन ग्रीर ग्रादिवासी लोग ग्राते है। इसलिये यह जरूरी हो जाता है कि हरिजन आदि-वासियों के बारे में हमें जल्दी से जल्दी उन के उत्थान के लिए जो बुछ करना चाहिये, वह हम कर । लेकिन जो हमारे सामने कमिश्नर की रिपोर्ट है उसके बारे मे मै यह कट्टगा कि जा गरीब हरिजन ग्रादिवासी है. उनके बारे में ग्राप देखिये कि सरकार उनको वजीफा कितना देती है। उस वजीफे के सहारे वे लोग अपने बच्चो को प्राइमरी, मिडिल श्रीर हाई स्कृत तो पास करा लेते है, लेकिन जहा तक कालेज एजुकेशन का सवाल हे, पोस्ट मैटिक एज्केशन उन के वश का नहीं होता है। विद्यार्थी की यह तबियत होती है कि मै ग्रागे पढ, लेकिन उस के सामने गरीबी का सवाल होता है। मैने होम मिनिस्ट्री को गत वर्ष कई पत्न लिखे कि पास्ट मैदिक स्वालरशिप का रेट बढा दिया जाये, लेकिन होम मिनिस्टी ने कई बार मुझे यही जवाव दिया है कि इस वक्त ग्रार्थिक कठिनाई होने के कारण हम स्कालरिशप का रेट बढाने में ग्रसमर्थ है । इस के माथ-माथ यह भी लिखा कि ग्राप का जो मुझाव है यह गवर्नमेट के ग्रहर कसीडरेशन है। तो मै मिर्धा साहब से यह निवेदन करना चाहता ह कि वे स्वय सोचे कि जो हरिजन स्नादिवासी ग्रेजुण्ट या पोस्ट ग्रेज्एट स्टडन्ट को 40 50 स्पये महीने स्कालरशिप मिलता हे उस मे बह स्टडेट लाइफ कैसे लीड सकता कर चालीस पचास रपया ना खाने के लिये भी नहीं होता है। जिस समय के यह पुराने रेटम चले म्रा रहे है। उस समय से यदि हम हिसाब लगाये तो स्नाज रुपये की कीमत साट स्नाने से भी नीचे चली गयी है। स्राज उस की कीमत 47 नया पैसा रह गयी है। तो स्नाप सोचिये कि जिस विद्यार्थी को चालीस या पचाम रुपये मिलते होगे. ग्राज उस स्कालरिशय की रकम की कीमत केवल बीस या पच्चीस रुपया ही रह गयी है। यह दुख की बात है। मै ग्राप को एक सूचना देना चाहता ह कि मध्य प्रदेश सरकार ने हायर सेकेन्ड्री क्लाम तक दम म्पया हर होस्टिलियर स्टडेट के लिये बढ़ा दिया है महगाई को मददेनजर रखते हुए। लेकिन जो म्टडट कालेज में पढ़ने है उनकी ग्राज बड़ी बुरी हालत है। किमी प्रकार उन के खाने के लिये हो जाता हे तो कपड़े के लिये नहीं हो पाता ग्रौर कपडे के लिये हो जाता है तो उन को खाने के लिये नहीं हो पाता। कभी किता नहीं हो पाती

ग्रौर कमी कपडा, तो ग्रन्त मे इस मब का नतीजा यह होता है कि वह मेटल फ्रस्ट्रेशन की पोजीशन मे ग्रपनी स्ट्डेट लाइफ लीड करते है ग्रौर उनमें से कुछ तो फेल हो जाते है ग्रौर कुछ मिक्कल से थर्ड डिवीजन पास हो कर निकलते है श्रौर ऐसे स्टडेट जब सरकार के सामने किसी नौकरी के लिये जाते है तो वे बेचारे कपीटी शन को पाम नहीं कर पाते, इटरव्यु मे पाम नहीं हो पाते ग्रौर इस प्रकार बेचारे दर-दर भटकते है। सामाजिक म्थिति हमारे यहा कुछ ऐसी है कि यदि वे किसी प्रकार का नया धधा शरू करना चाहते है तो कर नहीं पाने, इसलिये कि उनके पाम पजी नहीं होती। इस के ग्रलावा मैने कुछ ऐसे स्ट्डेट देखे है कि जो बी०ए० या एम० ए० पास हे ग्रीर ग्रगर वह चाहते है कि वे चाय या पान की दूनान लगाये तो छग्ना-छत की वजह से वे चाय या पान की द्कान भी नही लगा पाते ग्रौर इमलिये उनके पाम सिवाय मरकारी नौकरी के ग्रलावा ग्रौर कोई जिरया नही होता । जिसके सहारे वे ग्रपना ग्रागे का जीवन व्यतीन कर सके । इसलिये मिर्धा साहब से मेरा निवेदन है कि वे पोस्ट मैट्रिक स्कालरिशप के रेटस जरूर वढाये । यदि वे उनके रेट्स नही बढायेगे ∫तो उन विद्यार्थियो से जो उम्मीद की जाती है, उन से जो पोजीशन भ्रौर डिवीजन लाने की उम्मीद की जाती है यह पूरी नहीं हो, सकती ग्रौर उन का विद्यार्थी जीवन भी मुचार रूप से नही चल पाता है ।

इसके अलावा में गांव के लोगों के बारे में भी कुछ निवेदन करना चाहता हूं। अभी नवल किगोर जी ने एग्रीकल्चर लेवर के बारे में कहा । वास्तव में एग्रीकल्चर लेवर में यदि आप देखेंगे तो अस्सी या नव्बे प्रतिशत हरिजन और आदिवासी होते हैं। और उनकी यह हालत होती है कि दो स्पये और तीन स्पये रोज की मजदूरी पर उन को मजबूरन किसी जमीदार या किसी बड़े जागीरदार या भूमि-दार के अडर रह कर मजदूरी या नौकरी करनी पड़ती है। यरकार ने मिनिमन वेजेज ऐक्ट पास किया ह, लेकिन उसका इप्लीमेटेशन नहीं होता और [श्री बलराम दास]

यदि कही होता भी है तो म्राज की महंगाई को मब्देनजर रखते हुए मैं समझता हूं कि जो उस में शेड्यूल दिया हुन्ना है वह प्रैक्टिकल नहीं है। वह म्राज म्राजट म्राफ डेट हो गया है। इमलिये जरूरत इस बात की है कि मिनिमम वेजेज ऐक्ट को रिवाइज किया जाय ग्रौर रिवाइज करके यह देखा जाय कि वास्तव में उस का इप्लीमेंटेशन कितना होना चाहिये। वह हो रहा है या नही ।

मैने यह देखा है कि एक गाव में चमारो ने यह तय किया कि हम ग्राज से मरे जानवर उठाने का काम नही करेगे । यह उन्होंने तय किया । इसका नतीजा यह हम्रा है कि दुमरे दिन से जब वे लोग सुबह काम पर गए ता उन को सब लोगों न यह जवाब दिया कि भाई तम लोगों ने यह फैसला किया है कि हम मरे जानवर नहीं उटाएगे श्रीर हम लोगो ने यह फैसला किया है कि ग्रब हम चमारो से काम नहीं कराएगे, तो मै कहना चाहना हं कि स्राज वे इतनी मजबरी में गांवो मे रह रहे हैं, इतनी गुलामी में उनका जीवन बीत रहा है कि वे ग्रपने जीवन सुधार के लिए, ग्रपने सामाजिक सुधार के लिए, ग्रपने ग्राधिक विकास के लिए यदि वे कोई छोटा मा कदम भी उठाना चाहते है, तो गाव के लोग उनको हतोत्साहित करते हैं। उनके साथ ग्रनाचार करते है, ग्रत्याचार करते है। उनके रास्ते बद करते है भ्रौर नाना प्रकार से उनको मनाया जाता है। इसलिए मेरा ब्रापसे निवेदन है कि मिनिमम वेज ऐक्ट को रिवाइज किया जाए ग्रौर उसमे जो रेटस है, उसके रेट्स वगैरा श्रब बढाने की जरूरत है।

लैंड सीलिंग के बारे में हर जगह चर्चा चलती है कि जो सरप्लस लेंड होंगी वह हरिजन आदिवासियों को दी जाएगी। लेकिन मेरे खयाल से जो सरप्लस लैंड है उसका ऐक्ट बनने-बनने उसका इतना इल्लीगल ट्रामफर ग्रभी हुआ है जैसा अभी नवल किशोर जी ने भी कहा कि पहले जो लैंड सीलिंग हुई थी उसका इस्पलीसेन्टेशन मुश्किल हो गया था। यही हालत आज हमें नजर आती है। हमने जो लंड सीलिंग बिल बनाया है उनका

इम्पलीमेन्टेशन होना मुश्किल हो जाएगा। लेकिन ईमानदारी के साथ यदि सरकार यह सोचे कि हम को इसका इम्पलीमेन्टेशन कराना है और जो भूमिहीन गरीब हरिजन श्रादिवासी है उनको हम भूमि जरूर दिलायेगे और ऐमा निश्चय करके जो सरकारी मशीनरी है, वह सरकारी मशीनरी यह तय करे कि हम इनको पट्टे देगे, इस जमीन को लीज पर देगे तो लीज पर देने के माथ-माथ इसका जो कब्जा है, वह कब्जा भी देगे। यह निश्चय करने की जरूरत है।

तहसीलदार श्रीर पटवारी क्या करते है ? तहसील मे बैठ कर वह हरिजन ग्रादिवासियों को पट्टा तो दे देते हैं, लेकिन वह यह नहीं देखने कि इस जमीन का कब्जा उम गरीब हरिजन ग्रादिवासी को मिला है या नहीं । जब तक उनको कब्जा नहीं मिलता तब तक मैं समझता हूं कि हमारा जो लैंड ग्रालाटमेट प्रोग्राम है वह मफल नहीं होंगा ग्रीर जिम तरह पहने हुग्रा है वहीं ग्रब भी होंगा।

इसके साथ-माथ इस प्रोग्राम मे पुलिस की मदद की भी जरूरत है। जैसे उसने जमीन का जोता, बोया, फसल तैयार की, लेकिन जब फसल पक कर खड़ी हो गई तो हमे यह देखने को मिलता है कि गावों में उसकी खडी फसल को दूसरे लोग जबर्टम्त ग्रपनी लाठी, डडे ग्रीर बन्द्रक की ताकत से उस जमीन की फसल को काट लेने है ग्रौर वह बेचारा हरिजन ग्रादिवामी ऐसे ही रह जाता है, उसको कुछ नही मिलता । जब वह पुलिस में रिपोर्ट करने के लिये जाता है तो पूलिस ऐक्शन लेने की बजाय उमकी रिपोर्ट तक नही लिखती । यह देखा है कि पुलिस स्टेशन पर जो कांस्टेबल वगैरा होता है वह उम हरिजन ग्रादिवासी से कहना है कि पहले तुम यह बनाम्रो कि तुम्हे पान रुपये वाली रिपोर्ट लिखवानी है या 10 रुपये वाली लिखवानी है। तुम्हें 50 रुपये वाली रिपोर्ट लिख-वानी है या 100 रुपये वाली लिखवानी है। उसके पास जब उस समय पैसा नही होता तो वह श्रपनी रिपोर्ट भी दर्ज नही करा सकता है । यह स्थिति है। इमलिये मेरा शासन से मिर्धा जी से ग्रौर

दीक्षित जी से यह निवेदन है कि जब तक उनको पुलिस का प्रोटेक्शन नहीं दिया जायेगा, तब तक वे क्राधिक रूप से स्वतन्त्व भी हो जाये, तब भी वह सुरक्षित नहीं रह सकते। इसलिये मेरा शासन से यह निवेदन है कि जो भूमिहीन है उनको जमीन देने के साथ-साथ यह भी एक फालो-अप प्रोग्राम के रूप मे देखना चाहिये कि ग्राया वे उस जमीन के उत्पर खेती-बारी कर रहे है या नहीं कर रहे है या उनको किसी प्रकार की परेशानी है या नहीं है। इसलिये मेरा ग्रापसे यह निवेदन है कि नभी इसका महीं मायनों में इस्पलीमेटेशन होगा।

इसके म्रलावा एट्रासिटीज के बारे में भ्राज हिन्दुम्तान भर मे चर्चा है, उनके साथ ज्यादती हो रही है, ग्रत्याचार हो रहा है, ग्रनाचार हो रहा है, लेकिन इसमें मब से बड़ी चीज यह है कि पुलिम की जित्नी मदद उनको मिलनी चाहिये. वह नहीं मिल रही है। जैसा कि मध्य प्रदेश मे हुआ कि मध्य प्रदेश में अभी डाकुओं ने सरेन्डर किया, उनका दिल बदला, हृदय परिवर्तन हुम्रा, उसी तरह जो स्वर्ण वर्ग है उसके हृदय परिवर्तन की जरूरत है। जैसा कि डाकुग्रो के बारे मे मोचा जाता था, यह मान्यता थी कि ये समाज के शोषक है, ये ममाज के लोगो को परेशान करते है, ज्यादती करते ह, उसी तरह स्वर्ण वर्ग के बारे मे है जो कि गरीव हरिजन ऋदिवासिया को परेशान करने है, तो उनका हृदय परिवर्तन भी उन डाकुम्रो की तरह हो श्रौर उनको भी समाज में लोग डाक मान, यह माने कि यह गरीबों को सताने वाले डाक हे, इनसे हम लोग नफरत करे भ्रौर उन लोगो को उसी प्रकार से सजा दी जाय जिस प्रकार कि डाकुग्रा को दी जानी है लेकिन ग्रफमोस की बात यह है कि हमारे लोग ऐसे लोगो की श्रौर हिमायत करते है श्रीर उन लांगो की मदद करते है। यह हमारे ममाज के लिये बडे शर्म की बात है।

(Time bell rings)

महोद्दा, घटो बज गई है, श्रब मै एक प्वाइट श्रीर कटूगा । सफाई कामगारो के बारे मे, जो म्युनितर्गैनिटीज श्रोर कारपोरेशन मे सडास की सफाई का काम करते है, उनके बारे मे मैं कहना चाहता हू । हमारी श्राजादी के 26 वर्ष पूरे हो चुके, लेकिन हमारे लिये वड़े शमं की बात है कि श्राम भी हमारी गरीब वहने श्रीर भाई अपने मिर के ऊपर मल-मूल्ल की टोकरी श्रीर बाल्टी लेकर सड़को से गुजरती है श्रीर मजबूरन उन्हें यह काम अपना पेट पालने के लिये करना पड़ता है । तो शासन से मेरा यह निवेदन है कि जैसा कि मलकानी कमेटी ने इस बारे में अपनी रिपोर्ट दी थी कि यह मल-मूल्ल की जो ढुलाई मिर के ऊपर हमारी बहने या भाई करते है, यह बन्द होनी चाहिये । उनकी सिफारिशो को हम जितनी जल्दी से जल्दी श्रमल में ला सके वह उपयुक्त होगा श्रीर हमारे लिये एक बड़ी शान की श्रीर एक बहुत बड़ी बात होगी ।

इतना कह कर मै श्रापको धन्यवाद देता हू कि श्रापने मझे बोलने का ग्रवमर दिया ।

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Dr. Z. A. Ahmad. Not here. Yes, Shri Sanat Kumar Raha.

SHRI SANAT KUMAR RAHA (West Bengal): Madam Vice-Chairman, now we are discussing the Report of the Commissioner for Scheduled Castes and Scheduled Tribes This is the Twentieth Report. But the tragedy in our life is this that this Report which we are discussing now is not known to the Harijans at large. The Harijans do not know what the Constitution means for them, whether there is any Directive Principle for them or whether this Report will be to their benefit.

SHRI B. T. KEMPARAJ (Tamil Nadu): On a point of order. Mr. Raha should amend his statement that the Harijans do not know what the Constitution contains for them . . .

(Interruptions)

SHRI SANAT KUMAR RAHA: Harijans do not know this. The majority of them do not know what is there for them [Shii B T Kamparaj]

in the Constitution. It is quite clear that the Harnans and the Scheduled Castes and the untouchable do not know whether the Constitution has given them some rights or not. We are discussing an exercise in futile Year after year we are getting re-Year after year, so many people in the august House are talking about the Haryans and untouchables. But the problem remains as it is. Our hon, friend, Mr Man Singh Varma, said that this is not a question of politics Sir, in knowledge, in my experience, in my life. I know that on the one hand they are taken as have-nots, on the other they are taken as sub-human—as sub-human race in the world We have got one-fifth of sub-human population, that is, 13 crores. Even after 26 years of independence, these things are not known to the Harijans What does this Report say? I would like to quote from the Report I have gone through all the details of the Report, page by page Every report says some very But it is a matter of implegood things mentation Is there any scheduled time for implementation? No Can you give any They want democracy. want socialism These are all slogans Out of this political philosophy come the removal of untouchability, removal of illi teracy, removal of vested interests-all these are connected together. So, politically, economically, socially and sociologically, I think, there must be one philoso-There should be a society. should be a system, which should be free from exploitation of man by man This is my philosophy

They, Sir, I came to some questions relating to the Reports which have been made for the implementation by the Government

The Report has made a general review The Report says that lack of sense of urgency is there. This will, political will, must come from the Government—this determined will to eradicate untouchability, to eradicate this blot, this stigma on our

society, on our nation, which keeps 13 croies of our population as sub-human, neglected slaves and bonded labour

Sir, I quote from the Report, Chapter I— 'A General Review'.

"Now that we are at the threshold of the Silver Jublee Year of our Independence, it is high time that we looked at the balance sheet of our socio-economic achievements and find out if we had been able, as envisaged in our Constitution, to guarantee individually as well as collectively, fruits of democracy to all citizens of India, particularly to those belonging to Weaker sections of the society—the Scheduled Castes and the Scheduled Tribes who have, for long, been socially suppressed and economically exploited. "

This is how it starts. Is this indicative of the determination of the Government? Is the Government determined to that extent? There is doubt. I must say that within 10 years the Government should be determined and do its utmost to eradicate untouchability from the society. There is no magic wand which can remove untouchability. We are carrying forward centuries old legacy and tradition. It was introduced by the vested ruling party at that time

Again, this review says that the State shall promote with special care, the educational and economic interests of the weaker sections of the people and particularly the Scheduled Castes and Scheduled Tribes and shall protect them from all social injustice This is the directive and exploitation. principle. You should send your party men to the villages and we shall send our party men to propagate this ideal of the Constitution. Directive Principle of the After 26 years of Independence, we are keeping mum. We have no imagination to uplift the Harijans. The first part of the report says that we must have determination and will to start an agitation Harijans must fight for their rights as a class. It should not be a gift, or bonus or charity or dole.

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Then I come to page 19 of the report, "The Supreme Court quote. judgment makes it amply clear that the intention of the Constitution makers was to make adequate safeguards for the advancement of the backward classes and to secure for them adequate representation at all stages. If this safeguard is to be implemented in full, there should be no hesitation on the part of the Government to go forward whole-heartedly and not half-heartedly with insufficient measures." I, therefore, reitethat the principles of reservation must be accepted in all sincerity and that it should extended to cover of promotion to Class II and Class I What Supreme Court says; posts also. "We have every apprehension, every doubt, that the Government machinery is not functioning to the satisfaction of these directive principles." This is rather a structure from the Supreme Court.

I request that these recommendation of the Commissioner should be implemented by a time-bound programme. I would request the Minister to make a determined effort so that the implementation is achieved within a particular time. The implementation can be realised if there is determination. If there is no determination, there will be no implementation.

Then, there is a recommendation at page 14 about hostel facilities. Fifty per cent money should come from the Government and another fifty per cent from the voluntary organisations. I do not know whether this can be implemented, in order to provide all the facilities in each State in order to bring them at par with the urban students. Sir, I have already stated about the principle of reservation. Government machinery should be alert regarding these reservations. Then, take the cases of de-reservation by the Planning Commission. The Department of Personnel issues orders to comply with the orders for reservations. There was a dispute between the Personnel Department and the Planning Commission. Ultimately, it has gone to the Commission. The Commission says that whichever circular has been issued by the Government should be implemented. And the Planning Commission sometimes recommended de-reservation. That sort of thing should not happen again.

Sir, this very Government is bringing out every year a good report for the upliftment of Harijans and tribal people. What is their performance? The Scheduled Castes represent only 2.7 per cent in the case of Class I Officers, 4.41 per cent in the case of Class II, and 10 per cent in the case of Class III. Then we come to the Public Undertakings. I have calculated the percentages. In the Public Undertakings, the representation is less than one per cent in class I, it is also less than one rer cent in the case of Class II, and less than 7 per cent in Class III. This is the performance of Public Undertakings. regards the Railways, their representation is 3.8 per cent in Class I, 3 per cent in Class II, and 8 per cent in Class III. If these Public Undertakings and the Railways, who are under the Government itself, do not consistently implement the Government's policies and the constitutional directives, what else can we expect from Private Undertakings? I think, first and foremost, the Government must have a determined will to implement the recommendations of the Report in toto. In another year, there will be another report, and we are getting every year proto type copies. What is needed is implementation. 'Implementation today' should be the slogan for the Government. They should implement the recommendations of the Commissioner.

[Mr. Deputy Chairman In the Chair]

Sir, lastly I Come to the special training facilities. Why should the Harijans alone do the scavenging work? Why should it not be done by other people? Similarly, why not the Harijans be given proper training so that they can go to other professions, other than scavenging and dirty and unclear works?

[Shri B T Kamparaj]

Sii, there should be some time limit or target for implementation of the program-One should be longterm and the other short-term Each State can have its programme own target and short-term achieve it in a year Each block and district can have their targets and get them implemented I want that there should be a special machinery from Centre to the village level That machinery should be organised in such a way that there must be reports from the village to the Centre so that these can be implemented by this They should organise their machinery activities in such a way that they come into contract with Harijans people know their experiences Accordingly, these programmes will be implemented in each village with village people

Sir, what do we see in India today? Only five States have got 50 per cent of Out of 13 this sub-human population crores, you will find more than 7 crores in five States, the people who are called In Uttar Pradesh there are untouchables rearly 2 crores, in Madhya Pradesh nearly 150 lakhs, 1e, 15 crores, in Bihar 128 crores, in West Bengal 1 13 crores, in Orissa 83 lakhs and in Tamil Nadu 76 lakhs So, we have five States in India where a majority of this sub-human community is liv-Government should have the practical sense of improving the conditions of these Our efforts should be centralised classes in those areas where their population is thickly congested About a year back in the Rajya Sabha it was reported by the hor Minister Mildha-saheb that more than 1100 cases of murder happened during 1967 to 1969

Sir, there are many cases I shall state some case. The Report says that there have been 1800 landless people. Out of these 1800 landless families have been given land, of whom the number of Scheduled Castes was only 338. About 73 per cent Harijans work on land. All of them are very poor. All these people are not getting sufficient land for their home-sites.

as well as for their cultivation. Whichever land is given by Government allotment, it is grabbed by the vested class of the local village people. These vested interests want to see that these poor people have no other means of livelihood than bonded labour. This is how the things go on.

Some other cases are also there I shall not quote many because time is short. There are many cases under the Criminal Procedure Code but only a few of them go to the court. Out of lakhs and thousands of cases only a few cases go to the courts. Even when these few cases are taken to the courts, the vested interests threaten these people and enter into some compromise agreements which favour them and not these downtrodden people.

I say land is not reaching these people. Justice is also not reaching these people Economic benefits are not reaching these They do not know what are their constitutional benefits and what are the benefits provided to them under the Directive Principles Machinery of publicity should be wide enough to reach the people The All India Radio at large have a programme feature for enlightening and educating these people in the villages In every village you have some transistor radio So, these people listen to these things I would request Government that every month or even every week they can have some talk broadcast over the All India Radio for these people, so that they can have some inspiration so that they can organise themselves and so that they can assert their own rights for the future which future they are ordained to build for themselves and other peoples in peace and amity

MR DEPUTY CHAIRMAN We will sit today till 5 30 pm because there are a large number of speakers

SHRI N JOSEPH (Andhra Pradesh): Sir, the Commission has submitted its

duled Tribes 1970-71 and we are discussing this Report in this House. Our Constitution has sanctioned special privileges for the Scheduled Castes and the Scheduled Tribes. They have been in force for the last 23 years. Our Government, our leaders and all the people have been doing their best to see that these Scheduled Castes and Scheduled Tribes are brought in line with the other forward communities in the country. Not only the Constitution has sanctioned some of these special privileges but the leaders of the country have been frequently advising the people to put these special privileges in practice. Our Prime Minister, Shrimati Indira Gandhi has been often warning and appealing to the people to help these Scheduled Castes and Scheduled Tribes and bring them Ωn par with the other communities. In spite of all these, spite of the special privileges, in spite of the laws and other things no satisfactory progress has been made in implementing these. Where does the mistake lie? We find that the mistake lies in the implementation only. Why implementation is not done strictly is because the country addicted to the caste system, because the bureaucracy and the machinery which is in power-which is the main organ to put all these things into practice is imbibed with the caste system, imbibed with ill feelings of caste, this implementation could not prove a success. Therefore, and until stringent measures are taken against the bureaucracy or the machinery if it fails to see that all the laws and special privileges are put into force strictly, nothing can help these Scheduled Castes and Scheduled Tribes. That is my conviction and that is the main point to consider about Scheduled Castes and duled Tribes.

Sir, we have been discussing about the defects in implementation. What are the reasons? Why are the people not co-operating? Because we did not get our independence by revolution. We got our independence by evolution, by a new method

Report on Scheduled Castes and Sche- of satyagraha and non-violence. So we could not remove those bureaucrats prosecuted our leaders and satyagrahis, who killed them, persecuted them and put them in kept intact jail, were Government machinery and those people are allowed to rule the of those peocountry. The progeny ple is continuing today also and we cannot expect much from them and, therefore, our implementation is an utter failure.

> Sir. for all these things the caste system is the main basis. The caste system has been running in India for centuries and caste system is associated with professions and the caste system has been given religious sanction in our country. Of course, we could not do much about it because of religious sanctions. However, in spite of holy sanctions by religion, our leaders have been fighting against the system. Even Mahatma Gandhi against these things. Though he was pure in religion and in spirit he fought against this system. In spite of that we could not go forward because the caste system is imbibed in the minds of the people and in the minds of the rulers of this country.

> After independence, Sir, a new caste system has arisen and that is the caste election system. In each election, each party selects a candidate in such a constituency where a particular community is dominating. No party is an exception to this. And that candidate, unless he appeals on the basis of caste, will not succeed. In an indirect way the caste system has been increasing after independence. We have been seeing Harijans and others being harassed, not because of the caste system that is inherent in our people and our country but because of the new caste system for election purposes. Where those Harijans were voting against the rich candidates and the rich parties, those people were being harassed, being killed. And even today that is what we see during elections anywhere in the country.

[Shii N Joseph]

We have been appealing to the people of the basis of the caste system. Government is there to take action against people who are going to corrupt people by money, but where is prohibition candidates appealing on the basis of the caste system? Nothing has been done, no rule is there Unless these things done away with in the country, the Scheduled Castes and Scheduled Tribes cannot be brought into line with other people. I am afraid, Sir, there is a lot of things to do to bring up the Scheduled Castes Merely helping them in education, merely giving them scholarship, merely them jobs would not do, unless and until we implement the land ceilings and urban ceilings and distribute the excess land to agricultural labour, to the Scheduled Castes and Scheduled Tribes no Government can succeed in bringing them up to the level of other people Untouchability cannot be removed unless they are economically brought up to the level of others You should not only uplift them economically but also remove the social stigma And if you want to remove this social stigma and other things the leaders of all the parties should together find a solution and they should take up an aggressive propaganda among the people to do away with the caste system and untouchab lity No law can help to remove untouch, buity this social stigma, poverty and all these things. I would therefore appeal to the leaders of all the parties to come together and find out solution but | \mathbf{a} not to blame the party in power alone It is no use blaming them. It is not only the Congress Party or the ruling party that can do these things The leaders of all the parties in the country should fight against this evil, this permanent evil of the country. Then only there can be salvation for the Scheduled Castes and Scheduled Tribes

Sir, our country is committed to secularism and socialism. Not only our country is committed but the leaders of our country are all committed and they have been

trying then best to see that these ideas are What is secularism? Seput into practice cularism means no individual can be discriminated in any way merely because of his religion That is secularism unfortunately in our country a section of one caste is eliminated and denied all privileges because they accepted a different religion. Because a section of the Harijan community accepted the Christian religion they are being denied all the special privileges available to their Harijan brethren They live along with the Scheduled Castes in the same cheri, they are being buried in the same graveyard when they die, they are undergoing the same poverty, the same ignorance, the same illiteracy but in spite of all this these people are denied all privileges simply because they accepted Christianity Is that justified in a country like India to discriminate against such people? Our country, India, is famous for its spirit of toleration, in the whole world there is no other country where there is so much of toleration and in such a country this is the discrimination practised against a section of the people. Why should it be so? Why this religious fanatacism? All through his life the Mah tma fought against such religious fanatacism and it is known to the whole world. Why should some people say that Chistianity is not a religion of Bharat? Is not Christianity a Bharat religion? Long before others Christians were existing in Kerala from first century AD II that is so, how can that not be a Bharat religion? Before Aryans came to India the present religions were Just as Hindu religion came not there to be established Christianity also has been here since a long time; so let us not be bothered about it. These are all purely spiritual questions which have nothing to do with politics. Iet us not bring them into the political arena. If it is brought into the political arena we will only be doing harm to our own country. One section of the community should not be eliminated on the basis of religion. fore, I appeal to our Home Minister, M1. Dikshit, and Mr. Mudha and

request Mr Mindha to carry it to Mr Dikshit to appoint a committee to find out whether the Scheduled Caste Christians are undergoing all the disabilities just like the r brother Harrians whether they are living in the same Cherries' or not, whether th v are suffering from the same kind of illiteracy ignorance and poverty All these things are there Then the com mittee can submit a report and say whether these people can be added on to the Scheguled Caste list or not I appeal to them to appoint a committee to go into these In Andhra where there are 45 things lakh Christians 99 per cent of them are converts from the Harrian community Andhra 45 lakhs are converts from Harijans whereas 90 lakhs still remain Harr-When a Harijan Christian goes for a job, the officer says You are a Christian and you will not be given a job When he goes in for a picce of land he says You are a Christian and you will not be When he goes given a land that house site. he 19 told will not be given because he is When he goes in for the cons-Christian truction of a house, he is told You are a Christian and vou will not be given a When he goes for a loan of Rs 1,200 for purchasing a buffalo, the officer says You are a Chustian and you cannot What is this? Is this jusget any loan Is this how our country treat the poor people? I would tell the House that no religion can be killed because of such pressures The Christian community withstood the sword for three hundred vears after Christ There was persecution and there were killings Whoever said that he was a Christian was persecuted He was thrown to the wolves and to the lions to be killed for three hundred vears continuously Ir such a great turmoil the Christian community survived So, when the Christian community could withstand the same, how can anybody think that he can destroy this religion? We can withstand the sword and be killed in a moment, but we cannot suffer this always saying If you want to get this job, you must convert yourself into a Hindu Let

not our country get a bad name by doing You may argue that there are Christian missions and Christian agencies who are helping these Christians There is an international organisation by the name of CASA which has been supplying crores of rupees worth articles They have been supplying wheat flour Crores of rupees are being spent on that It is a Christian organisation only in name and it does not practise any discrimination They do not give anything based on caste or creed. Un less we say that there are all people from all sections, they are not going to give us Though it comes from a Christian organisation, they do not say that Christians alone should enjoy it So, why should we say because he is a Christian, he will not get a job? Why should he not enjoy the special privilege that is being granted to his own brother-Harijans? So, this thing is not justified in our country to the leaders hon Members of the House and also the Home Minister to take care of this thing Appoint a committee to find out whether the facts I say are true or not We have two colleges in Guntur where I was the President of the District Congress Committee for five years In that college more than 55 per cent lecturers were non-Christians and more than 70 per cent of the students were non-Christians are three or four hospitals in Guntur More than 70 per cent facilities are given to non Christian people No special privilege is shown to the Christian people Such is the case in the Christian institu-Such being the case tions of the country in our Christian institutions, why is it that our country is showing discrimination between the same caste? Special privileges are allowed to some people On what Lasis it has been allowed? It is not because of being a Christian or a non-Christian It is because of the caste system. It is because of the social, economical, cultural and political backwardness and down-trodden conditions of these people For these reasons these people are given special privileges When the people are victims of the same kind of disabilities, why should the other section be deprived of special privileges as

[Shri N Joseph]

are being given to the Harijans? I appeal to the House and the leaders There should be economic and social upliftment

(Time bell rings)

MR. DEPUTY CHAIRMAN: You will have to wind up now.

SHRI N JOSEPH: Until and unless economic, social and political upliftment is given to the Scheduled Castes Scheduled Tribes, it is no use granting them scholarships and appointments Government should immediately urban ceiling steps to put land ceiling, in force and distribute the land among the common man. Educated young men Educated Scheduled Caste are suffering men too will be suffering. Unemployment is rampant in the country. Who this problem? Therefore should be ceiling over and above a particular income. A person owning property worth above a certain value enould not be given job in the country. A person who does not own land should be given preference in jobs. Unless you bring such a legislation nobody can solve the problem of unemployment in the country. Industries must be started in abundance. Land ceiling must be put in force. these things should be taken into consi-I, therefore, appeal to deration Minister to appoint a committee to find out the difference between the Scheduled Castes and Scheduled Tribes and Scheduled Caste Christians and to remove that disparity. And add Scheduled Castes Christians to the list of Scheduled Castes and Scheduled Tribes. An appeal should be sent to the President to remove any bar against the Scheduled Castes Christians and Scheduled Tribes all over the country. With these words I take my seat.

SHRI G. A. APPAN (Tamil Nadu): happens? In the Central Cabinet rank Mr. Deputy Chairman, Sir, J have repeatedly said that rather than doing anything very, very late after the egg is addled it should be our endeavour to see that

wrong things are either ended or mended sooner than later. Let us be realistic in our approach. Many people say that so many safeguards are there for the Scheduled Castes and the Scheduled Tribes Sir, I should be naked and frank in my utterance today.

DR K. MATHEW KURIAN (Kerala): You should be frank but not naked.

SHRI G. A APPAN: I will be naked All the so-called proviin my remarks sions and protection for Scheduled Castes/ Scheduled Tribes are a farce. I will just tell a small story before coming to my There was a Pastor of speech proper a church On a Sunday he was preaching not to steal Every Sunday his wife used to remain outside and according to the instruction of the Pastor tried to hold of a very nice fowl from the neighbours house and cook it for him day he was preaching not to steal others' property. When he went back that particular day to his house for lunch there was no fowl for his dish He got wild He said I purposely went with his wife on preaching about this for a long time so that you could get the best fowl from the neighbour's house. But the wife said "You said that we should not steal". He said, 'It is for others and not for you". So this is what is going on in our Government now The so-called protection. safeguards and things like that are given in the Constitution are not written on the hearts of officers and Ministers but they are written on a white paper.

Perhaps a trash of white paper is the Gandhi savs "garıbi Constitution. Mrs hatao" And every Member of her Cabi-"garibı hatao". net says Most of her Cabinet Ministers, Ministers of State and Deputy Ministers say that the principles vouchsafed in the Constitution should be kept up, should be implemented. But what happens? In the Central Cabinet here out of 17 Ministers. poor Mr. Jagjivan Ram is the only one from the Scheduled Castes. How many should

And how can we take her word for granted? I have said this every year, not once but twice, thrice . . .

MR. DEPUTY CHAIRMAN. Mr Appan, you are factually a little wrong. Mr. Bhola Paswan Shastri is also there

SHRI G. A. APPAN: Pardon me, Sir.

DR K. MATHEW KURIAN. It is a hundred per cent increase.

SHRI G. A APPAN Anyhow, Sir, is there one member of the Scheduled Castes in the rank of Minister of State? All right though this be the position at the Cabinet level in the Centre But excepting in Tamil Nadu, I do not know how many States have given one-fourth of the total number of Ministers to the Scheduled Castes and Scheduled Tribes Leave out the Ministers You know, the President | is there, the Vice-President is there, the Prime Minister is there, the Speaker is there, the Deputy Speaker is there, the Deputy Chairman is there and the Vice-Chairin both the House is also there Should we not have at least one or two fellows from our community in these You know, the late ranks? Why not? revered Mahatma Gandhi used to "How can I be happy unless I see a Scheduled Caste man adorring the Presidential çaddı''' I would not sav Presidential gaddi, which is naam ke waaste I would say that the Prime Minister of should sooner or later be a Scheduled Caste-man

DR K MATHEW KURIAN You want Mrs Gandhi to resign?

SHRI G A APPAN All right, let her be there As long as she is there, she says, 'Let us try to implement it", but many people do not even say it. We have repeatedly said that Mrs. Gandhi is not a bad person. As matters stand now, we have no better alternative—that is, in the words of our Chief Minister.

DR. K. MATHEW KURIAN: Mr Jaglivan Ram.

SHRI G. A. APPAN Also we do not want all these people. One cannot always be there. We have got young blood. I request Mrs. Gandhi to see that the spirit of the Constitution is implemented in the Cabinet and she should also give instructions to all the State Governments run by her party to have the Chief Minister there from among the Scheduled Castes, and at least one third of the Ministers should be from the Scheduled Castes and Scheduled Tribes

Mr. Deputy Chairman, on pages 38 and 39 of the Report for the year 1970-71, we have got statistics to prove how honest they are. On 1-1-1956 in Class I, ICS/IAS service, the percentage of Scheduled Castes was 017 per cent. No doubt in 1971, it has risen to 6.82 per cent But what is the percentage that is promised? Is it not 17-1/2? Do you mean to say that we do not have graduates or doctorates among us Do you mean to say that we not have MA degree holders? When the great Dr. Ambedkar could draft the Constitution in a record time in the whole world, when Mr Jaguvan Ram could run Ministries like the Defence and Agriculture very diffi cult portfolios, very efficiently, how do you think that we do not have people who are not competent for any type of work? Then, in the later portion of page 38 of the SCC Report—1970/71, the percentage of Scheduled Castes in IAS and IFS in 1961 was 19. Scheduled Tribes 41 the percentage of Scheduled Castes in IFS was only 6 and that of the Scheduled Tribes only 04 In the Central Secretariat Services the Scheduled Castes in Class constituted only 23 per cent, Tribes only 33 per cent, and in Class II 59 per cent, Assistants-non-Gazetted-5 61 per cent. In the Central Secretariat Stenographers' Service it was only 19 per cent as private secretaries to Ministers And in Stenographers Grade III only 5 cent is there In the Central Secretariat Clerical Service the position is even worse. In the Railways you will be shocked to [Shri G. A. Appan.]

see that in Class I the Scheduled Castes percentage is only 3.88 and in Class only 3.25 and in Class III only 8.68 and so on. Even for clerks' jobs-a job which requires only SSLC or Intermediate or PUC-officers say that we do not have sufficient numbers. In the IPS, IAS and IFS we are reaching our quota in all the recent years. But for LDCs, UDCs and Stenographers, vested interests say that we are not having a sufficient number candidates. That is only betraying lack of one's own sincerity and honesty in one's desire to carry out the spirit of the Constitution. In the State and Central Services reservations are provided. But in local boards and local bodies there is no reservation provided under the Constitution Seldom do we get even 1 per cent or 2 per cent representation in the local board services. In the House of the people and Legislative Councils in the States in the we are not getting even 1 per cent 2 per cent representation. Under these circumstances, may I ask my revered friend, Mr. Ram Niwas Mirdha, to bring home to the Prime Minister that the true and urgent need of the day is that Constitution should be so amended to make provision for reservation for Castes and Scheduled Tribes, not so much more, but at least according to the percentage of their population in each State for the State Legislative Council and the (Rajya Sabha) Council of States. have a number of statutory bodies, councils; Boards and similar institutions in the Central sector as well as in the State sector. Will it not be possible for the Government of India to see that they pass an enactment saying that wherever we have a Constitutional institution, a statutory institution, getting recognition or aid loan and support from the Government should make it a point to appoint or provide 25 per cent reservation for the Scheduled Castes and 10 per cent reservation for the Scheduled Tribes?

Fortunately in Tamil Nadu the Chief Minister is giving the maximum encouragement to the Scheduled Tastes and Tri-

bes in the matter of housing through the Slum Clearance Board. He is also giving a number of Chairmanship of statutory bodies like the Small Savings Scheme . . .

SHRI N. P. CHAUDHARI (Madhya Pradesh): How many of them are in the Cabinet in Tamil Nadu?

SHRI G. A. APPAN. Out of 14, we have 2 people.

In foreign service we are not given any representation. We are not adequately represented in the matter of appointment to the posts of Vice-Chancellors of Universi-We have only two Governors out of so many in the country. When we visited Himachal Pradesh, we heard that the Scheduled Castes people there were not getting scholarship in time and that they are also not getting scholarships according to Constitutional provisions Government should ensure that full employment given to Scheduled Castes and Tribes once they fulfil the educational qualifications.

Coming to inter-caste marriages, these should be encouraged everywhere accord-But how many of ing to the Constitution the States are sincere in this matter? is a great history that the Chief Minister of Tamil Nadu Dr. K. Karunanidhi has set a good example for the whole country He has married his own in this matter son to a member of the Scheduled Caste Will all the Chief Ministers community and other Ministers take a lesson from this and have inter-caste marriages performed in their own homes? Even Gandhiji who spoke of inter-caste marriage married his own son to the daughter of a Brahmin late Shu Rajagopalachari But let us not speak like that. Let every Minister, let every Governor, other senior officers, big and rich men, industrialists and businessmen take a lesson from the example set by the Chief Minister of Tamil Nadu and encourage inter-caste marriages their own sons and daughters. Sir, we are giving medals to many people for doing wonderful things like inter-caste marriages.

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Central Government should consider it as | for the Scheduled Caste people and also a prerogative to make such an award for our Chief Minister. Of course, our Chief Minister does not very much mind about these things. But what he did should be recognised all the world over. Gandhi and M1. Giri take this lesson to their colleagues and all the Ministers.

In the temple there are trusts In Tamil Nadu we have introduced a system that I even where there are only two members in a temple trust, one of them should be a Scheduled Caste person. In other words, there should be no temple trust unless one member among the members is a Scheduled Castes man. Will the whole country take a lesson from this example? the Prime Minister and Home Minister consider this? In Tamil Nadu, under the DMK Government, even priestship can be conferred upon Scheduled Castes. Sn. I am told that it is not allowed to implement the process of appointing the temple priests That is why we sav that even in small matters the Central Government and the Supreme Court begin to interfere and that is why we say Now, Sir, that we want State autonomy State autoromy is getting greater support in almost all the States. Even to appoint somebody in a small job we want the concurrence of the Central Government. The Supreme Court stands in the way. Sir, the first Scheduled Castes Judge has Tamil Nadu. How been appointed in many other States have appointed Judges from the Scheduled Caste. In the Supreme Court, Sir, not even a single Judge has been appointed from the Scheduled Caste. When are we going to have Chief Justices of the High Court and the Supreme Court from the Scheduled Caste people? Mus-Brahmins and others have become Judges and Chief Justices—too but not a Schedule Caste man. Will the honourable Minister please bring this fact to the notice of the Prime Minister? I hope, Sir, today, on her birth-day, Shrimati i Indira Gandhi would wake up make some noval arrangement, she may try to start some trust or some such thing 1 Kalyan Chand.

for the abolition of untouchability encouraging inter-caste marriages. Then, Sir, I will request the honourable Minister to do one more thing. In the city of Let Mrs. Delhi, housing facilities for the Scheduled Caste people are very very poor. Will the Central Government take it upon itself to see that the Harijans are provided good housing facilities, drinking water faciand compulsory employment and lities, so on throughout this country? Will the Government also see to it that they are also provided with compulsory education at least up to the 8th Standard? And, also, Sir . . .

> MR. DEPUTY CHAIRMAN You have to conclude now.

> SHRI G. A. APPAN: I beg your pardon, Sir. I want two minutes more.

> MR. DEPUTY CHAIRMAN: No, I will allow you only one minute more. have allowed you enough

> SHRI G A. APPAN: No. Sil I want two minutes more

Sir, I have been requested the Civil Aviation Minister to provide jobs to the Scheduled Caste people in the Air Corporations and also the Finance Minister to provide jobs in the banks. These two Ministries have constituted a number committees and Boards. But not a single fellow from the Scheduled Castes has become a member of these bodies. Not appointments only that. Regarding also. Air Corporations in the the banks many appointments are made. But they are not for the Similar, Sii, is Scheduled Caste people. the case in respect of loans granted by nationalised banks also. Therefore, I want a powerful parliamentary committee to see that in every sector, smaller or big, the representation allowed for the Scheduled Castes and the Scheduled Tribes is properly maintained. Thank you, Sir.

MR DEPUTY CHAIRMAN Yes,

श्री कल्यारा चन्द (उत्तर प्रदेश) माननीय उपसभापति महोदय, बडी खुशी की बात कि हम शैड्यल्ड कास्ट्स कमिश्नर की रिपोर्ट पर चर्चा कर रहे है। ग्रनेक विरोधी दल के सदस्यों के भाषण मैंने सने हैं। उनकी सरकारों के कार्यकलाप भी ह. उनके प्रचार का दग भी हमने देखा है. उनमे हरिजनो के प्रति कितना प्यार है उसको भी हमने देखा है। सदन मे ग्राकर के वेभाषण देते हैं कि हरिजनों के उत्थान के लिये कुछ नहीं हुआ। एक माननीय सदस्य न यहा तक कह दिया कि हरिजन विधान को क्या समझे। हरिजन ने ता विधान को बनाया है। विधान ग्राप की समझ मे नही ग्राता है। हरिजना को विधान खब समझ में आता ह। इस देश में हरिजनो ने विधान का बहुत ग्रच्छी तरह से ग्रव्ययन भी किया है। माननीय विरोधी दलके नेता बहुत जोर से चिल्लाने है कि 26 वर्षों मे प्रछुतो ग्रौर हरिजनो के लिये सरकार ने कुछ नही किया। मेरा खयाल हे कि बहुत से माननीय सदस्य पहले काग्रेम मे थे ग्रौर उनके ही नेता मुख्य मत्नी थे। उनके ममय मे जो कुछ हुआ और हरिजनो के उत्थान के लिय जो उस समन कोई विशेष कार्य नहीं हो सका, उसके लिए वे स्या मजा भुगतने का तैयार है ? यहा बैठ कर उनके लिए केवल आसू वहा देने से कोई लाभ नहीं है । माननीय मबी महोदय का में धन्यवाद देना चाहता ह कि जब मे उन्होंने हिन्जन डिपार्टमेट सभाला है, तब से हरिजना की भलाई के लिए बहुत काम हुआ है। 5 P.M.

माननीय मती जी त ग्रभी पिछले जमाने मे जो हरिजनो को जो 15 परसेट प्रमोशन मे और साह 7 परसेट श्रैंड्यूल्ड ट्राइन्स को प्रमोशन मे चाम दिया है उसके लिए मैं माननीय मती जी को धन्यवाद देना चाहता हूं। इससे हरिजनो का उत्माह बढ़ा है। यह बात सच है कि जहा मती जी ने इस प्रकार उनको प्रमोशन मे ज्यादा सहूलियते दं कर उनका उत्माह बढ़ाया है उसके लिए अधिकारियों को भी सचेत रहना चाहिये गा, लेकिन वे इस मामले में उदासीन है। अधिकारियों के कदम उस तरफ नही उठे और यही वजह है कि आज हरिजनों में असतोष है। सरकार ने उनके लिये जो-जो नार्य किये है उन को छिपाया नही जा सक्ता। अभी हमारे तिमल नाडु के एक मित्र सरकार की आलाचना कर रहे थे। उन्होंने कहा कि क्या मन्दिरों में हरिजनों को जाने

दिया गया। मै कहना चाहना ह कि श्राप पूरे भारत की बात न करे। भ्राप जहां है वहीं तक सीमित रहे। तमिल नाड सरकार ने भले ही उनके लिए कोई नया काम न किया हो, जिस के लिए वह उछल रहे है, लेकिन मै उनको बतलाना चाहता ह कि कन्हैया लाल सोनकर को हमारी विपाठी सरकार ने उत्तर प्रदेश में बदरीनाथ मदिर में रिसीवर के पद पर नियक्त किया है, श्राप का पता क्या है कि पिछले 25 वर्षों में हम लोगों ने उनका कितना उत्थान किया है। यह बान मच है कि स्राज भी छुत्राछ्त का बोलबाला देहातो मे है, लेकिन केवल सरकार ही ता उस को समाप्त नही कर सकती। छुग्राछुत को सभाष्त करने का कार्य तो जितनी सामाजिक संस्थाये है, उन सब को मिल कर करना चाहिये। मै जानता ह कि विरोधी दलो के माननीय मदस्यो की कास्टीटयएसीज में ही ज्यादा तर उन पर ही जोर जुल्म हम्रा है। क्या उस का पता उनको नहीं है ? जब उत्तर प्रदेश ग्रौर ग्रन्य 9 प्रदेशा में सम्मिलित दला की सरकार बनी थी, उसी समय से हरिजनो ने आपका खूब ग्रन्छी तरह से ममझ लिया है। हरिजनो हा वि-श्वास काग्रेस से हट चला था और वह समज़ने लगे थे वि वाग्रेस उन के लिये कुछ नहीं कर रही है, लेकिन उस के बाद जब 9 प्रातों में सम्मिलित दलों की सरकार बनी तो उन्होने देख लिया कि वे लोग उनके लिये क्या कुछ करत रहे है मार क्या काग्रेस ने उनने तिये किया था। हमारे साथी वर्मा जी यहा बैठे है । जब उत्तर प्रदेश म राविद दी सरकार बनी भी तो वह दस महीने की सरकार थी श्रीर उस समय हरिजनो के सारे श्रनुदान काट दिये गये थे। साज उन्होंने चर्चा की है कि उन का 500 रपया व्यवसायिक के निये दिया जाता है। **जब**ि श्राप के जमाने में तो केवल ढाई सी परा दिया जाता था।

श्री करवाए चन्द यह जनसघ के मिनिस्टर थे। उनको जायद याद हागा ग्रोर निस समय जिक्षा विभाग उनके हाथ में था, ममाज कल्याण ग्रौर हरिजन विभाग उनके हाथ में था, उस समय एक भी हरिजन टीचर को शिक्षा विभाग में नियुक्त नहीं किया गया ग्रौर ज्यादा से ज्यादा हरिजन टीचरों को नौकरी से हटाया गया है, जब कि कांग्रेस सरकार में सारे दलों के लोगों को उन्होंने लिया था। मुझे बड़ा ग्राण्चर्य होता है कि ग्राज इतने जोर से वह जिल्ला रहे है। सिवद की जिस समय सरकार थी, उस समय चरण सिह जी ने णैंड्यून्ड कास्ट ग्रौर णैंड्यून्ड दाइब्स बा कोई नारा नहीं लगाया। क्या उन्होंने ग्रगनी केविनेट में किसी मेहनर को स्थान दिया? हिंग्जनों में भी यह सब में निम्न हे, क्या ग्राप ने उसकों कभी देखा?

श्री मान सिंह वर्मा क्या कमला पति तियाठी के जमाने म गैंड्यूल्ड कास्ट की लड़की को रेप नहीं किया गया? अगर वह कोई बात कहेंगे तो जवाव भी तगड़ा दिया जायेगा।

MR. DEPUTY CHAIRMAN: You made certain charges when you were speaking. Let him speak. He has a right to speak...

SHRI MAN SINGH VARMA: I have also the privilege to answer

(Interruptions)

श्री कल्याण चन्द . तो मैं यह ग्रर्ज कर रहा था कि बड़े दूख के साथ कहना चाहता हूं कि चरण सिंह जी की जो सरकार थी जिसमे आप भी थे। उस समय गैड्-यन्ड कास्ट भ्रौर शैड्युन्ड ट्राइब्स का ग्राप ने नारा लगाया । लेकिन हरिजनो मे जा मव मे ज्यादा गरीब है स्रौर जो हिन्जिनों में भी हरिजन है उस मेहतर की तरफ भी क्या ग्राप ने देखा[?] ग्राज श्रीमती इदिरा गाधी के कहने पर उत्तर प्रदेश में हमारे एच० एन० बहुगणा की सरकार ने, जो उत्तर प्रदेश की सरकार के मुख्य मंत्री बने हैं, उन्होंने अपनी मबी परिषद में एक मेहतर को पहली दफा स्थान दिया है। क्या में ग्रपने तमिल नाड़ के दोस्त से पृछ सकता ह कि उन्होंने तमिल नाड में क्या उन को रिप्रे-जेटेशन दिया जो कि सबसे निम्न है, जिस का समाज में सबसे ज्यादा निरादर होता है ? वया तमिल नाड़ सरकार ने उनकी तरफ कोई तवज्जेत दी है ?

यह कहने से बात चलने वाली नही है। श्रापको मिल कर काम करना होगा। जिस समय ग्रापकी नौ प्रातो में सरकार थी, उसी समय से स्राप पर से हरिजनो का विश्वास उठ गया था । स्रापने देखा होगा जव पार्लियामेट भग करने के बाद इलेक्शन ग्राए तो एक भी हरिजन ने ग्रापकी तरफ शक्ल उठाना पसन्द नही किया, एक-एक हरिजन ने काग्रेस को बोट दिया । उन्होने यह सोचा कि काग्रेम की ही मरकार ऐसी है जो हमारी चिन्ता कर सकती है। हमने सब की सरकार देखी है, श्रापकी सरकार भी देखी है। ग्राप देखें 24 वर्ष के अन्दर हम कहां **गए** है। स्राप यहा पर देखते है कि स्राज पालियामेंट के लिये टिकट कौन देता है (खाम कर हरिजनों में मेहतरों को) आपने किसी को टिकट नहीं दी । तमिल नाडु से ग्रापने किमी हरिजन को राज्य सभा के लिये टिकट नहीं दी, न ग्राप किमी खटीक को यहा लाए, किसी धोबी को स्राप नहीं लाए। यह सारी नजर काग्रेस वालों की ही होती है। यह सब ग्राप को बुग लगता है। क्योंकि हरिजनों के बारे में चिन्ता काग्रेम ही करती है । इसी लिए हिन्जिनों का विश्वास कांग्रेस पर है। स्रापको जो वृरा लगता है वह हरिजनो को ग्रच्छालगता है।

लम्बी-चौडी बाते न कह कर मे यह कहना चाहता ह कि जहां-जहां पर जुल्मोिमनम होता है इसकी जिम्मेदारी आपकी ही होती त। अभी माननीय वर्मा जी ने कहा कि यह सामाजिक प्रश्न है। मै कहना चाहता ह कि भ्रापने उनके दिये क्यों नहीं नारा लगाया । आपने उन पर दया क्यो नहीं की। आपने छोटी-छोटी वातो पर नजर क्यो नहीं टाली। श्रव श्राप जोर-जोर से जोल रहे है, मैं एछना चाहता हु आपने कुन्नों का अनुदान क्यों वाटा, श्रापने इडम्ट्री की ग्राट क्यों काटी ? ग्रापने हरिजनो के लिये छात्रवृत्ति क्यो नहीं बढ़ाई ? मैं धन्यवाद देना चाहना ह कि मत्री जी को कि उन्होंने हमारी माग को माना कि 50 परमेट हरिजनो की छात्रवत्ति बढेगी । मै सरकार को धन्यवाद देना चाहता हं कि सरकार का हरिजनो के प्रति मोह है। श्राप तो केवल बात ही करना जानते हैं। हरिजन उन बातो को ग्रन्छी तरह जानता है। ग्रापने पिछली दफा कहा कि स्रापने कानन बनाया कि वह चार स्राने देकर

[श्री कल्याए। चन्द]

जनसभ का मैम्बर नहीं हो सकता। क्या भ्रापने ऐसा कानुन बनाया कि हरिजन पानी पीने के त्रिये कुए पर जा सकता है [?] नहीं बनाया। श्राप देखें हमारे यहा इस प्रकार का कानन बना हम्रा है। स्राप तो केवल नारे लगाने है। हमने ग्रापको देख लिया दिल्ली मे। जब मेहतरो ने हड़ताल की थी तब स्रापने सरकार पर इल्जाम लगाया था कि हडताल सरकार ने करवाई है। ग्रापने ही सरकार को मजबर किया था डी०ग्राई०ग्रार० लगाने के लिये। ग्राप मेहतरों को गरीब हरिजन नहीं ममझते । क्या ग्रापने उनके मकानो की व्यवस्था की ? मझे बडा खेद है कि स्रापने एक भी सफाई कर्मचारी के लियं मकान की व्यवस्था नहीं की । सरकार को अपना माझेदार बना कर ग्रापन यह मब कराया । मझे खेद है भौर यह बड़े शर्म की बात हो मकती ह कि महज जनसघ ने जनता को खण करने के लिये यह मब करवाया।

मान्यवर, ग्राज की जो रिपोर्ट है, मै भ्रापमे प्रार्थना करूगा कि जहा पर भारते हरिजनों को 15 परसेट. 7 परमेट रिजर्वेशन दी ह उसका इम्पलीमेन्टेशन जल्दी होना चाहिये। उसका इम्पलीमेटेशन न होने पर अछ्तो के दिलो ग्रौर दिमागो पर बहुत बरा ग्रसर पडेगा।

मान्यवर, मैं एक बात ग्रौर कहना चाहता हू। ग्रभी एक साह्य ने तकरीर की । एक साहब थ जो कि सड़े को प्रीच करते थे ग्रौर रोज कहा करत थ कि परोसी की चोरी न करो, लेकिन उनकी स्वी उनकी राजाना चोरी करके मर्गी खिलाया करती थी। एक दिन उसन चोरी करके मुगीं नहीं खिलाया तो वह कहने लगे कि मैं यह तो महल्ले वाला के लिये कहता हु, तुम्हारे लिये नहीं कहता। ठीक यही मिशाल उनके उपर लगती है। वह तमिल नाड की बडी-बडी बात करते हे ग्रौर जनसप की भी बडी-बडी बात होती ह, लेकिन मैं उनमें पूछना चाहता ह कि क्या इन्होंने कोई एक मेहतर को भी सम्बर बनाया हे, जो सब से नीचे गिरे हये हे उनको क्या विधान परिषद में लिया है, क्या वहा वह कोई मेहतर को लाये है? तमिल नाट् की बड़ी तारीफ कर दी, कितनी बात कह रहे थे, लेकिन मै ग्रर्ज करना चाहता ह कि वहा वही छात-वित्त दी जा रही है जो कि मैटल गवर्नमेट भेज रही है। क्या ग्रापने वहा ग्रपना पैमा लगा वर कुछ छात्रवत्ति दी है ? तो इस प्रकार की वाने करना ठोक नहीं है।

Scheduled Castes & Scheduled Tribes

SHRI G. A. APPAN: The U. P. Government has done the last for the wel-Scheduled Castes. There is of untouchability even in elementary schools. And in every State, they get scholarships. You cannot deny that. Without knowing, the facts, please do not utter anything on the Floor of the House.

श्री कल्याण चन्द कितने स्वीपर ग्रापके यहा गवर्न-मेट मे श्राये. मिनिस्टी मे श्राये । क्या श्राप इसको कह यकते है। जो सब से छोटे है, सब से गिरे हए है उनमें से कितनो का ग्रापने लिया।

SHRI G. A. APPAN: You want communities and professions. It is notorious.

श्री कल्याण चन्द अब ग्राप कम्यनिटीजपर ग्रा गये। भ्राप काग्रेस की बात करते थे।

SHRI G. A. APPAN: Unless you are fully aware of the facts, please do not expose your ignorance.

श्री कल्याण चन्द तो, श्रीमन्, मै ग्रापसे श्रर्ज करना चाहता ह कि लखीमपुर खीरी मे ग्रौर झामी मे मेहतरो के मुहल्ल मे प्रावकारी की दूकान है जो सर्वथा गलत है तो यह जो ग्राबकारी की दकाने वहा है, उन्हें वहा से फौरन हटा लेटा चाहिये । वहा पर मफाई कर्मचारी बहुत तादाद में रहते हैं। लखीमपूर खीरी में जहां की सफाई कर्मचारियों का मृह ला है, वहां से ब्राबकारी की दुकान फौरन हटाई जानी चाहिये।

DR K. MATHEW KURIAN: Why are you insisting on so many sweepers? You want to sweep the corruption under the carpet ...

MR. DEPUTY CHAIRMAN: Now let him continue. He has to finish his speech.

श्री कल्याण चन्द दरग्रस्ल मे बात यह है कि बात तो करप्शन की करते हे लेकिन इनको झाड कर, इनको झाडुलगा कर वह खत्म करना चाहते हैं श्रीर बात करण्शन की करते है। भ्रगर भ्राप ठीक हो जाये तो देश की हालन बहुत बदल मकती है। कही यह झाडू उठा कर दूसरी तरफ न चल जाये इसको ग्रापको समझना है।

तो, मान्यवर, ग्राई०ए०एस० ग्रौर पी०सी०एस० में, में यह मानता हू कि पूरा कोटा दिया जा रहा है, लेकिन, मान्यवर, जहां तक तीसरी ग्रौर चौथी श्रेणियों के कोटे का प्रश्न है. वहां पर हमारा जो कोटा है वह पूरा नहीं किया जा रहा है। मै माननीय मंत्री जी से कहूगा कि वह इस तरफ ध्यान दें। जब में मिर्धा जी यहां ग्राये हैं इसमें काफी जोगों से वह लगे हे ग्रौर उन्होंने हमेशा इस बान की चेंघ्टा की है कि जिननी भी सींवशज ग्रष्ट्रतों को दी जा नकती है वह दी जा य ग्रौर मुझे ग्राणा है कि ग्राप कुपा कर के ही जिननी की श्रीर मुझे ग्राणा है कि ग्राप कुपा कर के ही जाने की श्रीर ही वहाने जायेगे।

मान्यवर, जैसा कि मैने पिछली रिपोर्ट के समय भी कहा था, दिल्ती में बाल्मीकि के साथ "चूडा" लिखा जाता है, (जेड्वृन्ड कास्ट सर्टीकिकेट में) मान्यवर, मैंने इसके बारे में कई लेडर भी लिखे है, कई रिजोल्यूणन भी दिये हैं और आप ने विश्वास भी दिलाया है। उत्तर प्रदेण, पजाव, हरियाणा और जितनी भी जगह है सब जगहों में बाल्मीकि ही कहा जाता है (स्वीपर लोगों को) लेकिन यहा पर जब तक स्वीपर को "बाल्मीकि चूड़ा" नहीं कहा जाता. तब तक णैड्यूल्ड कास्ट का सर्टीफिकेट नहीं दिया जाता। यह बड़े ही खेद की बात है। में फौरत इस सब्ध में सरकारी निर्देण देने के लिये प्रार्थना करूगा, आवका सर्गारी निर्देण हो वह "चूडा" णब्द हटा लेना चाहिये।

इन्ही शब्दो के साथ में इस रिपोर्ट का समर्थन करता हु।

SHRI K. P. SUBRAMANIA MENON (Kerala): Mr. Deputy Chairman, every year, for the last three or years, we have been discussing the Annual Report of the Commissioner for Scheduled Castes and Scheduled Tribes. meantime we celebrated the Centenary of Mahatma Gandhi and last year we celebrated the Silver Jubilee of our Independence. But have these events any meaning for the 120 million Scheduled Castes and Scheduled Tribes? I would say that with all the progress that has been achie-Scheduled: ved, the conditions of the

Castes and Scheduled Tribes along with the rest of the poorer sections of the people in the country have only deteriora-With the characteristic understatement but with sufficient clarity the Report brings out this fact. The Report says: "The fact, however, remains that communities have not generally been able to derive benefits of the Socio Economic progress of the country to any appreciable extent with the result that the gap between the Scheduled and non-scheduled classes which was fairly wide at the time of securing political freedom has continued become wider and wider during all these years." This is the inescapable fact of life and this is the central fact of whole thing and the situation is that these people have not been able to improve their conditions. On the contrary, their conditions have deteriorated. There are enough materials to show that this is so. For example, in a paper on the Green Revolution so many things are said and this is one of those wonderful things for which our Government and the landlords and such people take credit. But, what has been the result of green revolution? You know, Sir, that the vast majority of Scheduled Castes and Scheduled Tribes are agricultural labourers or poor peasants. What has the green revolution wrought on their fate? In a paper on the Green Revolution and Agricultural Labour presented to a three day seminar on Rural Development for the Weaker Sections in Ahmedabad. Mr. Pranab Bardhan, Economics Professor of Indian Institute Statistics, New Delhi said that between 1960-1961 and 1967-1968 the weighted average daily wage rate for casual male agricultural labour-this has got a bearing on the life of Scheduled Castes and Scheduled Tribes-in Punjab, Haryana, Delhi and H.P. had gone up by nearly 89 per cent but the consumer price index generally had also risen by 93 per cent. indicates a decline in the actual rate despite an increase in produce by more than 60 per cent. Again, Sir, during the period between 1964 and

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1968 the daily money wage rate for male agricultural labourers in Western U.P. grew at an annual rate of 4.8 per cent while consumer price index for agricultural labour rose at an annual rate of 4.7 per cent, indicating a constant real wage rate. This was the position up to 1968. But, since then prices have gone up like anything and their conditions have wor-

Then, Sir, another result of the great green revolution is this. In the Dhulia district of Maharashtra-one of those areas where the green revolution has really made a big dent-what is happening in the Sahada taluka of Dhulia District is that the landlords have formed themselves into a body called Purushottam Sena, or something like that. Adivasis The Presicall them Purushottam Sena. dent of the local Cane Co-operative Society, Mr P. K. Patil is the man who has organised this thing It is an aweinspiring scheme What are the facts of the whole thing? He is going to organise an aimed force and call it watch nen, the capital expenditure for which will be Rs 422 lakhs with an annual recurring expenditure of Rs 19 lakhs for a cultivated area of 474 lakh acres. Letters have been printed and circulated to all panchs, village officials and landlords giving the blue-print of the Sena. What are the essential details of the scheme? There will be 1200 Gorkha watchmen at the rate of one watchman for 400 acres Above them there are hundred havaldars armed with guns and mounted on horses, each for three or four villages and then a commander for 30 villages armed and also mounted on a motorcycle and above all these there will be a major and will also be armed but he will be mounted on a jeep And there would be an office with six clerks to have the administrative arrangements, accounting and all these These are being organised. you know, Sir, why? Because the gujar there are a number of things which are landlords who have migrated from Gujarat said in the Report but now I come to to this District of Dhulia have been able another point

to throw out the Adivasi peasants from that area. In fact, their lands were grabbed forcibly by these landlords. Now the Adivasis, their younger generation are educated, all are trying slowly to organise and claim their lands back. Therefore, this knight errant of the green revolution, the great man of the revolution is organising this sort of activity in order to beat down the poor Adivasis and generally to gun them down, threaten them and intimidate them. What is the sort of thing going on? I am still to hear either from the Maharashtra Government from the Central Government what they are going to do about the activities this sena In fact, the Central Government has a special responsibility because according to the Constitution, the President can intervene in matters relating to the Adivasis and, therefore, I do not know v by the Central Government is keeping quiet on this

DR. K. MATHEW KURIAN: Is Mr. | Mirdha aware of it?

MR. DEPUTY CHAIRMAN: You are there to remind him all the time.

SHRI K. P. SUBRAMANIA MENON: Then, Sir, I will come to another point that most of these concessions or privileges or grants etc. supposed to be given to the Harijans and the Scheduled Tribes are not reaching them and in many cases they are not implemented New, going through the details of the post-matriculate scholarships given by different States, I find that two big States, Bihar and Rajasthan have given absolutely nothing as post-matriculate scholarships according to the Report Why? After all, it is the funds provided by the Central Government and I do not know why the Central Government does not look into it but it is found that they have not given a pie as Do post-matriculate scholraships Similarly,

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That point relates to the social disabilities of Harijans and Adivasis. Now, here colleague, his wife, and five others, in-I quote from some of the papers, especial- | cluding two children. The State Governly Mah washtra papers. Analysing the for the present situation of Harijans, the Marathe, a Bombay daily observes that the grip of the dominant castes over the economy and political system has become so strong that "they are bold enough to carry on ruthless exploitation and to suppress any resistance." This is what that paper says. That paper 'The social ferinent started continues: by Jyotiba Phule, Agarkar and Maharshi Karve stopped after independence." is the tragedy, Sir When the bourgeois wanted to mobilise the people to fight the imperialists they gave certain concessions, they tried to have some social consciousness and they also thought it fit to see that the vast masses of people including the Harijans and Adivasis are drawn into the political struggle against imperialism. But once you got independence, bourgeois did not have any more use of these people and, therefore, they were left behind and the oppression which the imperialists had done, now the bourgeois is continuing., This is what happened.

Again, Sir, Maharashtra Times says Social conditions have changed considerably during the last 25 years but this change is in degree, not quality The exploitation of the down-trodeen continues. The methods of exploitation have changed and the exploiting class is different but even after 25 years of independence, just see, exploitation and illtreatment and suppression continues. Now you can go on quoting these sorts of innumerable instances of exploitation and oppression of ordinary people. The latest incident I will tell you which is I was awe-struck when most shameful. I read this thing. This happened October 5 in a city named after Gandhiji, that is, Gandhi Nagar, the capital of See what happened. "17 caste Hindus, Gujarati Government employees, were arrested by the Gandhi Nagar police

colleague, his wife, and five others, inment has so tar not taken any departmental action against them and the traders in the State capital ."—mind you, Sir -". ..traders in the State capital observed a total hartal yesterday in protest against the arrest', in protest against the arrest of people who committed the atrocity against a Harijan family. Now this is the social consciousness which independence we have built Now who is responsible? The whole education system, the whole Press, and everything is responsible for this sort of thing. is a shameful thing that blatant discrimination is done against Harijan employees of the Government. And do you know why he was beaten up by these "Mr. employees? Dhanubhai Sakhalia, a Harijan clerk in the Capital Project office and his Brahmin wife were alleged to have been beaten up for going to witness with caste Hindus at the Garba dance programme in the Naviatri festival". That is the point because he had married a Brahmin girl and because he had gone and attended Garba dance festival the whole point that I want to stress upon is that the situation is not just as if a few incidents here and a few incidents there are happening; it is not that. entire situation is gloomy and the social consciousness of our people is still at a very low level and they are not in position to see the injustices done to the country as a whole and not only to these people, because the injustice done to these sections of our people is an injustice to the whole country and the problem the Scheduled Castes and the Scheduled Tribes is not the problem of these classes alone. It is the basic problem of democracy in the country and unless it is understood in that spirit, it cannot be tackled.

Sir, now I come to another point and that is regarding some of the educational concessions given to them. This is my personal experience. Now recently, last

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year the Council of Technical Education decided that the Harrians and Scheduled Castes also should get reservation in the Indian Institute of Technology admissions What happened is, a boy from my placehis name is Shashi-was selected in the All-India test for mechanical engineering course for admission into the HT as you know, Sir people from Kerala suffer from two difficulties One is the language problem, and secondly he being a Harijan boy, all the good intention of the Government was subverted in practice by the foolish attitude of the uthorities who implement those decisions I will This boy was alloried to the point out Delhi IIT Now, as you know Sir, he has to come all the way A young man of 17 years who has no knowledge of Hindi, not even very good knowledge of English, has to come here to Delhi Then he comes and joins here Initially he has to spend about Rs 600 from his pocket Now this is another thing The Government should have seen to it that when a boy is selected for IIT he should not be asked to pay in advance Rs 600/ course he will get it back but how can a poor Harijan spend Rs 600/ from his pocket get a ticket from Kerala to Delhi? It means a hell of trouble Of course. he was helped by some friends from my village, and he came here Then he was admitted into the hostel Now the first instance itself he was beater frail young boy, dark, his first experience is, he comes to Delhi and he does understand the language What he sees is these north Indian fair tall hefty boys who talk in their own language which he does not understand And the first reaction he gets is he becomes terrified on the top of it as he enters the hostel in the name of ragging the boy is beaten, not only beaten for one day but he was beaten for one whole week and he was asked to clean the clothes of other boys, he was asked to clean the barracks and And when he complained to the warden, the warden says, what can I do?

Who has beaten you? How does he know the name? He does not know the names because he could not understand the language Just imagine the psycholo gical impact to a young boy small dark young boy from Kerala coming meeting these hefty north Indian boys in Delhi ind getting this treatment initial mistake was why did this Committee or whoever allots them, should have sent him to Delhi? Madras would have been much better for him He would have been more at home but he was sent here and the result was he had to run nway from here. He ran away He said I will not remain here He came to me and broke down before me, I could not see that sight He was very terrified, he would not go to the hostel The autho rities in the hostel and in the IIT were unable to do anything This is how things happen And they got letters from him saying that he was going on his own accord and all that If any parliament committee goes, they would be told, we had one or two boys who ran away This sort of information will be given but the circumstances in which that happened the whole approach that contributed to his tunning away that sort of information will not be given at all

SHRI G A APPAN It happens everywhere

SHRI K P SUBRAMANIA MENON I really do not understand why he was allotted to Delhi, he should have been allotted to Madras and then this sort of thing would not have happened

There is another instance which I want to bring to your notice because we have been fighting this case for a long time. This sort of thing has also been brought to the notice of the Committee for the Welfare of Scheduled Castes and Scheduled Tribes. Quite a number of caste Hindus give false certificates for getting appointments and promotions in Government service. This has been brought to the notice of the Government many times

but nothing is being done about it. Here is a case the facts of which are these.

One Shri R. Rajagopalan, the present Sub-Divisional Officer, Telephones, chur, in the P&T Department has acquired his present position in the Department by showing himself as a Scheduled candidate both for recruitment and also for promotion in the reserved vacancies. The fact is he belongs to the Naidu community and by no stretch of imagination can the Naidu community be a Scheduled Mr. Rajagopalan is the son of Caste. Mr. Ramaswamy Naidu retired Excise Inspector, Irinjalakuda. Shri Rajagopalan's brothers are employed in the Electricity Department and the Reserve Bank of India. Shri R. Narayana Naidu, Junior working at Cherpu Section, Trichur. Another brother. Shri uity but never have they been classified representations to the Government in the P&T Department, no action has been taken in the matter. The CBI also made an enquiry but I think under certain political pressures the Director-General of P&T seems to have set it aside and a departmental enquiry was ordered. fellow got some certificate from some Revenue Officer and has been doing this sort of thing. Such things should not be countenanced and I hope the Home Ministry will take serious note of this case and do what is necessary in this matter.

before concluding, want to point out that this question does not

brook any more delay. The question of Scheduled Castes and Scheduled has become serious. Their oppression is so inhuman. There is also more awakening among them and that leads to clashes. Now, I would ask the Government whether their machinery will be on the side of the Scheduled Castes and Scheduled Tribes or on the side of the and the upper castes in the name of law and order. Invariably it is always on the side of the upper castes and the landlords. When these people were oppressed, when illegal things were being done, when their girls were raped, then the law and order machinery did not work. The moment they rise in revolt as today they are doing it in Dhulia or some other places in U.P. the landlords resort to leoning violence, Engineer. Electricity Department, is now as it happened in Keelvenmani. The law and order machinery, the machinery of Radhakrishna the State always goes to the rescue of Naidu, is working as Agricultural Officer. the landlords, the owning class and the Reserve Bank of India, at Madras. They upper class. This is the tragedy of the all belong to the other backward commu- situation. Unless this situation changes, I am sure under the resent set-up it is as Scheduled Castes. In spite of repeated very difficult to change it. Even the courts are always on the side of landlords. Therefore, greater efforts are necessary, not only from the Government side, but would say every party in the country should take up this problem more seriously and work for the amelioration their conditions. Thank you.

> MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 a.m. tomorrow.

> > The House then adjourned thirty-six minutes past five the clock till eleven of the clock on Tuesday, the 20th November, 1973.